Sabha, I am directed to enclose herewith a copy of the Atomic Energy Bill, 1962, as passed by Lok Sabha at its sitting held on the 20th August, 1962."

Sir, I lay a copy of each of the Bills on the Table.

# RESOLUTION RE INQUIRY INTO OWNERSHIP IN NEWSPAPER INDUSTRY—Continued

MR. CHAIRMAN: We will proceed with the discussion that we were having last time. Under Rule 142 of the Rajya Sabha Rules, there is a time-limit of half-an-hour for the mover and the Minister concerned and fifteen minutes each for the other Members. Mr. Arora, who had not finished his speech and had spoken for ten minutes, may now continue.

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Chairman, Sir, while moving this resolution on the 10th August, I had submitted that the Press Commission had pointed out the dangers involved in the growth monopoly in the ownership of press. Commission, as The Press is well known, submitted its Report in 1954 and warned the country about it. Since then the situation has worsened. Today the stranglehold of monopolies over this important medium of mass communication is much greater than what the Press Commission had looked into.

[THE DEPUTY CHARMAN in the Chair]

The Press Registrar's report for 1961 shows that chain groups and multiple units command more than 30 per cent, of the total circulation of all papers and periodicals in the country. As far as the press is concerned, everyone knows that it is the daily paper that is all important and not the periodical and in the case of daily papers the concentration is much bigger. The concentration of ownership

of daily papers. which has greater significance than common ownership of periodicals and mixed journals is much greater today because 156 dailies in the country controlled by three categories of monopoly-owners. They claim more than 67 per cent. of the total circulation of dailies in the country. chain groups and multiple units control 156 dailies in the country according to the Press Registrar himself and they control more than 67 per cent. of the total circulation of dailies in the country. The central feature of concentration in the Indian press today is that ten owners publish 36 dailies with a circulation of more than 18 lakhs and control about 40 per cent, of the circulation of daily papers in the country. Who are these 10 owners? These 10 owners are, 5 chains, 3 groups and 2 multiple units. The Press Commission pointed out the dangers involved. The Government has not been unmindful of the dangers. The spokesmen of the Government again, have, time and during period since the submission of report of the Press Commission, pointed out the dangers of the growth of monopolies in the ownership of the press but they have done nothing. Only this year, addressing the working journalists at Calcutta, the Law Minister said: "A free press is one of the pillars of democracy." He also said: "The greatest danger to a free press was the emergence of monopolies in the industry." But the Law Minister did nothing. The Minister for Information whose job probably it is to look after the state of the press in the country, has also not been unconscious of this unhealthy growth. Speaking in the Lok Sabha on May 29 he conceded that there was a tendency towards concentration of ownership of the press in a few hands and promised a careful study. I am disappointed that after a careful study done by such a high-powered body as Press Commission in 1954, our worthy Minister for Information promises the same 8 years later. It is of course a a ticklish problem and requires constant study. The Press Commission

[Shri Arjun Arora.] did not recommend the breaking up of the monopolies. It recommended Press Council the setting up of a which should keep a constant vigil on the state of the press. Those recommendations, though accepted by the Government, have not yet been carried out and the Minister, in the Lok Sabha, on May 29, again promised a careful study. In this country, the danger to freedom of the press is real and the monopolistic tendencies have become sinister because of the direct participation in the operations of the industry by industrial newspaper magnates. I have referred to a few monopolistic groups. Three of the biggest of them are well-known names -Birlas, Dalmias and Goenkas. Now who are Birlas? The Birlas have interests in sugar mills, jute mills, textile mills, investment corporation, bank and what not.

SHRT BHUPESH **GUPTA** (West Bengal): But you have not said about . . .

SHRI ARJUN ARORA: I will say many things, even things which are you. Please unsavoury to patience. The House of Birlas, accordone estimate, controls 60 ing to directorships in different concerns. The Dalmias control many more. The Birlas are a top industrial family of the country and they have stakes in managing agencies which are interested in industries whose capital runs to more than Rs. 300 crores. control banks, insurance companies many more things and their power over the press is utilised in furthering the interests of these concerns which bring them more and more profits every year. The case of Dalmia Jains is similar. They control sugar, cement, steel castings, machinery parts, electricity, raw chemicals, asbestos sheetings, stirrup pumps, rubber sheets, vanaspati, soap, etc. It is a long list. The Goenkas are not such big industrialists but their fusion of interests with the Dalmias is obvious. The gentleman who controls

the Goenka chain in the newspapers is also the Chairman of the Punjab National Bank controlled by the Dalmias. So the danger of merger of the Goenka group and the Dalmia group of newspapers is not a distant possibility but a real danger and I shudder to think of what will happen to our press if these two powerful chains of newspapers merge. A thing like that took place in Britain last year Mr. Macmillan quickly appointed a five-man commission to go into According to information available, the report of that Royal Commission is expected shortly. In our country this development has been taking place. Our Ministers have been conscious of it. They have been mentioning it. The Prime Minister repeatedly mentioned it. Yet, the Government does nothing. The National great Herald.one dailv which the capitalists of the country not been able to grab, in April this year, maintained that in this country there is no law which imposes the remotest restraint on the ownership of the press and it said: "It would be folly for any parliamentary democracy to allow itself to be thus imperialled." The crux of the newspaper industry. as in any other country, is ownership. The ownership of this important medium of mass communication in this country is much more dangerous because we neither have television nor have people in the country who can afford to have radio sets. We do not have any other method of mass communication of any great significance. Therefore, in an undeveloped country like India, with vast possibilities of expansion of every including the expansion of ownership, the danger of concentration of ownership of the press is a real one indeed. The figures for readership of some of the newspapers during the last 20 years are available. They have repeatedly been mentioned by the Press Registrar. They show that the circulation of newspapers controlled by these monopolists, not only of the newspaper industry but of many other industries, has during the 15 years of independence, multiplied

many times. Thus we have allowed these industrial magnates to control method of mass communication which, according to everyone, has a vast influence. The Law Minister only recently said: "The effect of the newspapers was hypnotising" Now we aim at building a socialistic society and we allow the Birlas, Dalmias and Goenkas to hypnotise our people. That surely is not the way we can proceed. The danger was voiced and brought to the fore in his usual manner by our Defence Minister, Shri Krishna Menon, who, speaking at Ernakulam in May this year, said-I am reading from the report—

"The growth of monopolies newspapers is a very important problem which they have to face in the democratic society of India todav."

He further said that the greatest danger to the building up of a democratic society in India lay not in communalism, but in the growth of monopolies and the concentration of economic power in the hands of a few individuals who appeared in several incarnations as in the Hindu mythology of yore. So it is clear that we are imperilling the very development of the country by allowing this sort of ownership of our newspaper industry. The ugly features of this sort of concentration have been obvious here. In Delhi, two metropolitan newspapers have during the last few months, been engaged in a ratewar, cutting each other and trying to kill each other in the process. The lot of the working journalists is abvious. The growth of these monopolies has deprived the working journalists of all initiative. Journalism from being a mission, has become a profession in this country, thanks to this scale growth of ownership. Editors have lost their initiative. The Press Commission itself which had distinguished editors like Shri Chelapathi Rao and our worthy colleague here, Shri A. D. Mani, as members was itself conscious that this sort of ownernewspapers by industrial ship of

magnates was bound to lead to interference in policy matters and interference in the publication of news and this was bound to make the editor a minion in the hands of the owners of jute mills and cement tactories. That danger is there. Prime Minister himself has been conscious of it and he has been conscious of it for some years. In 1957, in the Lok Sabha he said:

"We talk of the freedom of the press. What exactly does it mean? I ask. So much freedom of the press we have today. But the freedom only means suppression or lack of suppression by governmental authority. When huge press chains spring up, when practically press in India is controlled by three or four groups of individuals, what is that press?"

May I ask, is it the freedom of the press for the citizens of the country, or is it the freedom of the press for the Birlas, the Dalmias and the Goenkas and their like? So that danger is there and that danger goes on increasing. Everyone in the country is conscious of it and I am amazed to find that the Government does nothing in the matter, in spite of such clear-cut observations by the Prime Minister, by the Law Minister and, if I may say so, by more than one Information Minister. The press that we have in this country today is more engaged in the protection of the interests of the industrialists' world than the interests of the socialist world that we want to have in this country. The dangers of monopoly are clear. Henry Ford is reported to have said that all his customers were free to choose any colour for their cars as long as it was black. Hemanufacturing only black cars, and he said his customers were free to buy cars of any colour as long as it was black. This is the sort of thing that is happening. Today we in our daily press are getting the version of the black markets, whether we read one paper or the other. The situation has deteriorated to such an ex-

[Shri Arjun Arora.] even a paper like 'The tent that Statesman' recently pointed out in March this year that choice was the essence of freedom and all of mass communication should be able to provide it. But in this country, he said we have chains of newspapers which sing the same song. The step that the Government should have taken long ago, has not been taken. And sometimes, hon. Ministers make statements which seem to give the impression that they do not take the issue seriously. The Press Commission's Report was submitted in April 1954. It was in the year of grace 1962, on July 19 at Hyderabad that Dr. Gopala Reddi, our Information Minister, said:

"The recommendations of the Press Commission with regard to chain papers were not satisfactory. The Commission had only suggested that such a matter should be brought to the notice of the Press Council."

Even that little thing has not been done by the Government and the Information Minister says that that was not enough, that was not satisfactory. It appears that the Ministers themselves are afraid that even the Information Minister may be blacked out in the daily press, in case he moved in the matter. I would urge upon him to have a little more courage and save the country from the danger that the country is facing.

SHRI BHUPESH GUPTA: Because he knows that there was once a campaign against Mr. Gadgil.

SHRI ARJUN ARORA: The Information Minister in the same speech at Hyderabad, said that the Government expected that the Press Commission would be set up in three or four months.

THE DEPUTY CHAIRMAN: Mr. Arora, you have only two minutes more.

SHRI ARJUN ARORA: I will take only just five more minutes.

THE DEPUTY CHAIRMAN: You had only half an hour.

SHRI ARJUN ARORA: I will wind up, Madam.

On the 19th July, he said that he expected that a Press Commission would be set up in three or four months. Looking through the records I find that last year in November, the then Information Minister said almost the same thing. Still this period of three or four months does not seem to come to an end.

Madam, I have full faith in the press. I do regard the press as a very important institution. But I would submit that the press has its responsibility, and in the hands of jute barons and cement barons, it is not fulfilling that responsibility. The Prime Minister, addressing the anniversary of the Urdu paper 'Sher-e-Punjab' said in March this year:

"While newspapers have full freedom of expression without any pressure from the Government, they should at the same time, not slip and come under other pressures."

The fact is that today the bulk of the newspapers have not only come under other pressure but they are under full control of people who do have a social point of view but only their own individual acquisitive point of view. The sort of enquiry that I have demanded in the Resolution will not be new. There are two parallells of this kind in Britain and in the United States of America. In Britain there is the Royal Commission going into the matter and in the United States of America a Committee the House of Representatives is engaged in a similar enquiry. These are countries which are supposed to be most devoted to the freedom of the press and if they have Anti-Trust Laws and if they have enquiries of this type, there is every reason why we should have it too. I will not take more time of the House would only submit that the Committee envisaged in the Resolution may enquire into the economic effects of the industry, the safeguards necessary for the workers and last but not least the consequences of this concentration on the democratic way of which we cherish. Thank you,

The question was proposed.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please do not exceed fifteen minutes.

SHRI BHUPESH GUPTA: It is quite clear. Of course, sometimes we commit mistakes like other people do.

Madam, I am grateful and we are all grateful to Shri Arora who has given us the opportunity to discuss this matter of vital importance for the nation because we cannot think of shaping our democracy much less developing it properly without going into this question of the concentration of monopolistic elements in the sphere of the press. This is not the first time that we are discussing it. Indeed, we have done it earlier but right in the beginning I must say that this Government despite the recommendation of the Press Commission had been moving in this matter in a very distressing way, with faltering steps and it is quite clear that the press barons do not control merely the jute industry, the textile industry, banking and so on but they control powerful elements in the administration of the Government. 1s why things do not move. On the one hand we have the journalists pressing their demand for the diffusion of ownership, for the appointment of so many commissions and so on for taking measures to curb monopoly control, on the other hand, we find the Government brushing aside most of their vital demands and allowing the press barons to continue to dominate the Indian press. This is one of the greatest blows to our democratic institutions. The danger may not be apparent today in all its ugly features but if this trend contimues to grow, nothing will be left of democracy. To what kind of perverse lengths the press barons can go, I will give you an example. So many things were said about the cartoon but today the Hindusthan Times publishes the cartoon or the sketch of it from the Swadhinata. They distort the proceedings of Parliament, Hiren Mookerjee's speech there in the Lok Sabha and say that the Chinese aggressors are being invited.

SHRI A. B. VAJPAYEE (Uttar Pradesh): That is a matter of opinion.

SHRI BHUPESH GUPTA: He should have given the proper version of Mr. Hiren Mookerjee's speech and then should have commented but nothing of that kind has been done. It is for the Lok Sabha and the Members of the Lok Sabha to deal with this mat-

SHRI AKBAR ALI KHAN (Andhra Pradesh): Will the hon. Member kindly bring the cartoon and give it to us, Members of Parliament, so that we can form our opinion and also know . . .

SHRI BHUPESH GUPTA: Mr. Akbar Ali Khan should be the last person to speak on the subject. He gave a wrong opinion yesterday. . .

SHRI A. B. VAJPAYEE: There is no question.

SHRI AKBAR ALI KHAN: If I am convinced that I am wrong . . .

SHRI BHUPESH GUPTA: You will be convinced. You are an honourable man and therefore, you will be convinced. This is what they do.

I should now like to deal with some aspects of the problem.

# (Interruption)

If I were Mr. Akbar Ali Khan, then because of the revelations made from this side of the House, I would have been blushing here all the time and hung my head in utter shame.

SHRI ARJUN ARORA: Then you will have to do it many a time.

SHRI BHUPESH GUPTA: Chapter XVI of the Press Commission's Report deals with the question of concentration of ownership in the press. shows that five owners controlled twentynine papers at that time accounting for 30.25 per cent. of the owners total circulation and these control newsprint, control advertisement, control the financial houses and control so many other things. Interlocking has taken place. The Press Commission says that fifteen owners control 54 newspapers with a circulation of 50.1 per cent. of the total circulation, of the readership and some of these owners belong to nine top families in India which control almost every branch of industry, commerce, banking and so on. Such is the concentration you can easily see today. The Goenkas, the Dalmias and the Birlas are the press barons of the country; they control newspapers of the country; they decide what should go for public enlightenment, which should be published and which Minister should be backed, which policy should be supported and which should be attacked and which should be lauded to skies. Are we to submit to this kind of thing if we at all wish well of our democratic institutions? They have no sentiment for democracy, these tycoons of the press, these press barons, who flourish on the sweat and toil of the labour, who indulge in profiteering, tax evasion, illegal trade. trade in illegal bullion, blackmarketing, who introduce bribery in every walk of administration and public life, degrade every system of public life—they are today in control of the newspapers and it is worse than in the United States of America. The Commission on the problem of the press in the United States of America pointed out that fourteen owners controlled twentyfive per cent. of the total circulation but we have fifteen owners, almost the same number, controlling twice as much circulation, fifty per cent. This is the position. Concentration of ownership is the highest in India, is the highest in the world. The American billionaires, in the paradise of monopoly capital, do not seem to do well in competition with their counterpart tycoons here as far as the press is concerned. This is the position and this has to be broken, you will agree. The approach of these tycoons is very simple.

SHRI LOKANATH MISRA (Orissa): On a point of information. People say that the Communist Party has twentyfour papers. Is that correct?

SHRI BHUPESH GUPTA: You want to make a speech on the basis of a point of order?

SHRI LOKANATH MISRA: I want information.

SHRI AKBAR ALI KHAN: He has taken it from you, Sir.

BHUPESH Now SHRI GUPTA: comes the approach to get advertisements and readership. The approach here is confined to sex and crime. Recently, for example, they have been publishing a smuggling case in Delhi where one Kumari Usha Advani is appearing as a witness. There you find that the story is combined with sex and crime. A picture is published but when the workers go to court to fight the employers or people go to fight in their defence, in the defence of democratic rights, the press ignores them but Usha Advani with all her stories gets covered in the press and everything she says is reported and her picture is also published. This is our press. Now, therefore . . .

SHRI A. B. VAJPAYEE: The matter is sub judice.

SHRI BHUPESH GUPTA: I am not saying anything. I am talking about the Press. Mr. Vajpayee, you are not a lawyer perhaps; I am one.

SHRI A. B. VAJPAYEE: But you are more a politician than a lawyer.

SHRI AKBAR ALI KHAN: You are a bachelor also.

3148

SHRI BHUPESH GUPTA: I was only saying what the Press is publishing. Perhaps Mr. Vajpayee would like to read everything; many people do read them. And that is why they publish them. Now, the emphasis is on crime and sex. They exploit communal feelings. Whenever there is a communal riot, you see how the Press utilises it. I have seen it in West Bengal. Whenever provincialism comes up, the Press takes up the side of provincialism, utilising and exploiting it to push up its circulation. They take up the side of parochialism and utilise it to push up their circulation and they make use of Chauvinism in order to promote circulation. these make for the violation, degradation and annihilation of democracy. We talk about national integration. But how can we build up national integration when the vehicle of public opinion and enlightenment is left in the hands of those who do not know how to integrate anything except to make money and strike against the very fundamental tenets of national unity and national integration and who cater to the baser instincts of the people, the sex and criminal in order to instincts. flourish in wealth, power and privilege? is the position we have today.

In the political field you saw what happened in the Parliament elections in North Bombay. The millionaire Press came out, all together, to attack India's foreign policy. It was not a question of the Defence Minister alone. He was merely a target attack India's foreign policy which we all cherish as something very good and which has brought prestige and honour to our country. We all know how the Indian Press controlled by the millionaires tries to take the nation into the cold war. It was not a question of the Communist Party or the Congress Party being attacked. These people who gave money to the Congress election funds, at the same time instructed their newspapers in Bombay to come out with violent attacks against the Congress candidate in North Bombay Parliamentary

elections and support the candidate of the reactionary, counter-revolutionary front. That is what we saw. Therefore do not think that anti-democratic policies are confined only to anti-Communism. It begins with anti-Communism. Under the bankrupt banner of anti-Communism which is the banner of the Indian millionaire Press It is the beginning. It strikes at the very fundamentals of democracy and development. We have Pandit seen how this Press attacks Jawaharlal Nehru, Mr. Krishna Menon and Mr. Malaviya-I am talking of the Treasury Benches-and all progressive people on the other side and on this side of the House. This is the character of the Press. Not only that; they dismiss their own employees. An Assistant Editor was dismissed cause he was on a special committee which prepared on behalf Journalists' Federation the memorandum for the Press Commission. We how Mr. Chalapathi Rau all know and many other people had to suffer. Now, when we come to the Thimayya episode, the Press took the side of Mr. Thimayya, not the side of the parliamentary institutions and democracy. It smuggled and stole the top secret thing, published it in the newspaper and then wanted to usher in attack against the Defence Minister in order to bolster Thimayya the politics that he stood for.

SHRI M. S. GURUPADA SWAMY (Mysore): What is wrong there? Nothing wrong.

SHRI BHUPESH GUPTA: It is wrong because here was a question of parliamentary democracy and the Indian Press. If the Press permits itself to be the instrument of Mr. Thimayya, it is our task to get up here in this House to register our voice of protest and call upon the Government to do something about it.

Now, coming to the economic field, the millionaire Press is attacking the public sector all the time. The millionaire Press, the Goenka, the Birla

and the Dalmia Jain newspapers are all the time carrying on attacks not

(Shi Bhupesh Gupta.)

only against the Communist Party but against public sector, public sector in iron, public sector in everything. And this Press, let it be recalled, came out against the nationalisation of the air companies, against the nationalisation of life insurance companies. This is running theme of the Press in economic matters.

Wherever there is a dispute between the workers and the employers, this millionaire Press distorts the news and is always on the side of the employers even when the employees in question are Pressmen themselves. I know the tragedy of many wellmeaning democratically-minded journalists who had been trying to maintain the elementary freedom to write what they like. Even to write about cause, their own trade their own union cause, they are not allowed: the millionaire Press manacles them and frustrates their efforts and defreedom in the very house grades where freedom should flourish namely, the printing house and Press establishments in the country.

Now, take the cultural life of the You see the advertisements people. of cabaret and all kinds of things and fantastic articles are appearing on the cultural life of the people. The creation of art by the peasants, the workers and the middle class people do not find any reflection, or adequate reflection in the millionaire Press. As far as the cultural life is concerned, this Press wants to convey the Western culture; anyhow they are not conscious that culture is the culture of the people. You don't find anything of the kind. Whatever they do, they do so because otherwise nobody will buy their papers. Their columns are filled with perversities of kinds.

There is another thing. We find that prosecution should have heen started against the Ananda Bazar Patrika Ltd. after an equiry into the

charge of blackmarketing newsprint. information that wires But I have have been pulled successfully and the Government of India is trying to hush up and the Government of Bengal is trying to hush up the prosecution against the Ananda Patrika Ltd., Calcutta, for blackmarketing newsprint. The Goenkas, when they wanted teleprinter facilities, in violation of the Government's own policy, were given teleprinter facili-Take the P.T.I. Well, it is conhands of a few, centrated in the whereas it should have been made into a corporation; the people should have got the control, the journalists should have got the control. Coming to news agencies, I know there is in Delhi the Indian Press Agency run by some people who support almost all the progressive policies of Government but do we hear anything about it at all? Nobody hears anything about it. But new news agencies are being started by the small group of millionaires. Therefore my suggestion is, diffusion of control is urgently Nobody should be allowed needed. to hold more than 5 per cent of the shares. The shares should go to the journalists and others. It should go to the public on the basis that no one who has other interests in industries over the value of Rs. 10 lakhs or so should have anything to do with the Press. Ownership should not be allowed to such millionaires and rich people. This is very very important. Therefore I say that the Government should move in the matter. Government is doing a disservice country by submitting to the bullying pressures and influences of these Press barons.

I may tell you, Madam, that the most fearsome control which the Press barons have in our country is control that they have over some Ministers of the Government. I not know how many Ministers they control but in the Centre and in the States they control a large number of Ministers. If there is an enquiry and if we are allowed to give evidence on the understanding that nothing will be let out, that witnesses will be protected, I affirm before this House that we are in a position to prove before any tribunal that these Press barons control many Ministers, some Ministers in the Centre at least and many Ministers in the States. That is the most dangerous development in our political life. These people, the Ministers, are provoking the Press to attack their colleagues in the Ministry, in the same party, and we have known how this has been done. Because of these things democracy throttled and stifled and before it is too late we must take measures because we must save democracy, democratise the Indian Press and liberate it from the most corroding, vicious, hateful control of the rotten, degrading multimillionaire class.

THE DEPUTY CHAIRMAN: The 'House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, The VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

श्री शीलभद्र याजी (बिहार): मानमीय उपसभाध्यक्ष महोदय, श्रमी साथी ग्ररीड़ा जी ने जो संकल्प रखा है, मैं उसका तहेदिल से समर्थन करता हूं। मेरी समझ में यह प्रस्ताव जो उनकी मन्शा है, उस के लिये नाकाफी है। उचित तो यह था कि वे एक ऐसा प्रस्ताव लाते कि जो ग्रौद्योगिक ग्राधार पर टाटा के, टाटा के तो इतने नहीं, लेकिन बिड्नला, डालमिया या गोयनका सरीखे लोगों के, जो ग्रिधिक से ग्रधिक प्रेस रखे हुए हैं ग्रौर तरह तरह के ग्रखवार निकालते हैं, उन का देश में सोशिलज्म के इन्टरेस्ट में जल्दी से जल्दी समाजीकरण कर लिया जाये। लेकिन कमेटी बनाने का एक लम्बा तरीका उन्होंने ढूंढा है ग्रौर न जाने कब तक उसकी रिपोर्ट

श्रायेगी ? स्राज जिस तरह की फ़िज़ा है स्रौर हमारे ये बड़े बड़े केपिटलिस्ट जो प्रेस रख कर भ्रपना उल्ल सीधा करते हैं, उनके लिये यह जरूरी है कि वह जो दोनों सदनों की संयुक्त कमेटी का निर्माण होगा, जिस में दोनों तरफ के लोग रहेंगे, उससे हमारी ख्वाहिश की पूर्ति होगी । मैं उन सब बातों को फिर से दोहराना नहीं चाहता, लेकिन ग्राज हिन्द्स्तान के जो बड़े बड़े पूंजीपति हैं, जो म्रखबारों का एक समृह बना कर किसी तरह मुल्क में जो हमारी योजना है, उस योजना के खिलाफ वायुमंडल तैयार करने, समाजवाद के खिलाफ वायमंडल तैयार करने श्रौर जब कभी इस तरह की परिस्थिति हिन्दुस्तान में ग्राती है कि कहीं भाषावाद का झगड़ा हो, कहीं संप्रदायवाद का झगड़ा हो या कहीं अन्तर्प्रान्तीय बार्डर का झगड़ा हो, जो श्रपने प्रान्तों में झगड़े होते हैं, या जब चुनाव भ्राते हैं। तो उस में उन का रवैया श्रजीब व गरीब होता है, तो इन सब चीजों से मुल्क में एक खराब फ़िज़ा तैयार होती है, जोकि समाजवाद के लिये, देश के लिये ग्रौर हमारी योजना की कामयाबी के लिये बहुत खतरनाक है। हम भ्राठ वर्ष से भ्रपनी पार्टी श्राल इंडिया कांग्रेस कमेटी के सामने श्रीर इस हाउस में भी जब वजट पर बहस होती है, इस तरह की श्रावाज ब्लंद करते हैं, तो जवाब मिलता है फ़ीडम श्राफ प्रेस है, प्रेस की स्वतंत्रता है। बोलने की स्वतंत्रता है, लिखने की स्वतंत्रता है, लूटने की स्वतंत्रता है, शोषण करने की स्वतंत्रता है-तो हमारी सरकार ने इतनी स्वतंत्रता दे दी है कि यह डेमोकेसी ग्रब माबोक्रेसी के रूप में परिणत हो रही है। गत इलेक्शन हुम्रा; दिल्ली में तो हमारे जनसंघ वाले, जो यहां बैठे हुए हैं, कैसे कैसे कार्ट्न निकालते थे, पोस्टर निकालते थे, जोिक प्रेम में छपते थे। उस की भी यहां इजाजत है। तो इस तरह के प्रेस देश के लिये वडे खतरनाक हैं---यह हमारे दिग्गज लोग, महारथी लोग, हमारे नेता लोग, सब कोई बोलते हैं कि प्रेस में मोनोप्ली ग्रा रही है । पंडित जी बोलते हैं, यह खतरनाक है।

माननीय मिनिस्टर हमारे ग्राफ इन्फारमेशन एन्ड आडकास्टिंग भी फर्माते है बहादूर शास्त्री जी भी लाल कि प्रेस है मोनोप्ली फर्माते खतर-लेकिन हिम्मत किसी की भी नही होती है। एक बगल मे पडौसी देश सीलोन है, वहा एक ऋौरत प्राइम मिनिस्टर है, उनकी हिम्मत देखिये, वहा प्रेस वाले--टाटा. बिडला सरीखे कैपिटलिस्ट लोग--जो बडी बदमाशी करते थे. उनकी बदमाशी को रोकने के लिये उन्होंने उस मत्क मे बड़े बड़े सरमायादारो के प्रेस के साथ सस्ती की । उस ग्रौरत की हिम्मत देखिये. जो कि सीलोन की प्राइम मिनिस्टर है. कि

उसने दुनिया भर के जितने बर्ज् आ प्रेस

थे—एक इटरनेशनल गैंग, जिसको हम

कहते है--उन्होंने बडी चिल्लपो मचाई, लेकिन

उस भ्रौरत ने, महिला ने, हिम्मत के साथ

जितने प्रेस, जो बदमाशी करते थे, उन कैपिट-

लिस्टो के सब प्रेसो का राष्ट्रीयकरण किया,

समाजीकरण किया ग्रौर एक स्वस्थ वायमडल

बनाया .

[श्री शोल भद्र याजी]

श्री श्रन्प सिंह (पजाब) श्राप मार्क्स-वादी है ।

श्री शीलभद्र याजी मैं यथार्थवादी हूं। यह समाजवाद है। मार्क्सवाद और समाजवाद मे श्राप फर्क समझते है, मैं नही समझता। मैं यथार्थवादी की हैसियत से बात कर रहा हू।

SHRI BHUPESH GUPTA: Only do not become Birla-wadi

SHRI SHEEL BHADRA YAJEE:
That is your Government—Kerala
Government became Birla-wadi. I
know Birla went there to support
you. तो इसलिये मैं बिडला का भक्त नहीं हो
सकता हूं। कामरेड भूपेश गुप्त उनके भक्त
बन सकते हैं। हम ने कभी मुस्लिम लीग का

साथ नही दिया । श्रापने श्रग्नेजी साम्प्राज्यवाद तथा मुस्लिम लीग का साथ दिया ।

SHRI BHUPESH GUPTA: Mr Vice-Chairman, I never said that he is a tollower of Birla. Please do not misunderstand.

SHRI SHEEL BHADRA YAJEE. I know your Government, your Kerala Communist Government which helped Birla and in return he helped your party.

SHRI BHUPESH GUPTA: You have a liking for all these parties.

श्री शीलभद्र याजी मैं तो ग्रपनी सरकार की शिकायत कर रहा था। ग्रापका क्या है, श्राप टायटाय करते है, तो करें । इसलिये पजीवादियों के प्रेसों को छोड कर बाकी पार्टियों के जितने प्रेस है, उनको स्राप स्वतत्रता दीजिये, चाहे वह जन सघ का रहे, स्वतत्र पार्टी का रहे, कम्युनिस्ट पार्टी का रहे, पी० एस० पी० का रहे। यह जो न्यूज एजेन्सी पी० टी० ग्राई० वगैरह है यह बीच बोच मे कभी बड़ी गडबड़ करती है। चाहे महाराजा दरभंगा का प्रेस हो, चाहे दूसरे लोगों का हो, चाहे वह ग्रानन्द बाजार पत्रिया लिमिटेड का हो, गोयनका का हो या शान्ति प्रसाद जैन का हो, जिसका भी हो, राष्ट्रीयकरण होना चाहिये। हमारे लिये यह बडे श्रफसोस की बात है कि इतनी भारी हमारी शासक पार्टी कांग्रेस है ग्रीर उसका एक दैनिक पत्र भी नही है। सभी जगह देखिये, छोटी सी कम्युनिस्ट पार्टी, जिसके यहा दो चार ग्रादमी ही बैठे हए है, लेकिन देखिये, उनके कितने ग्रखबार है ? टाटा, बिडला उनका मुकाबला नही कर सकते है ।

श्री ग्रर्जुन ग्ररोड़ा टाटा-बिडला से ज्यादाहैं—-चौबीस ।

श्री शोलभद्र याजी : लेकिन उनकी पार्टी को स्वतत्रता देनी चाहिये । मैं किसी पार्टी के प्रेस का, प्रिटिंग मशीन का राष्ट्रीयकरण

या समाजीकरण नहीं चाहता । ये जो बड़े बड़े इन्डस्ट्री वाले, हमारे ग्रौद्योगिक क्षेत्र के मालिक है, वे ग्रंघाध्य मुनाफा कमाकर हमारे श्रमजीवी पत्रकारों का शोषण करते है श्रीर देश मे स्रजीब व गरीव वायमडल तैयार करते है, ग्रीर समाजवाद के खिलाफ़ जहर उगलते है। ग्रापने देखा कि गत च्नाव में उनकी क्या हरकत थी । इसलिये म्राज यह जरूरी है कि जितने उनके प्रेस है, उनका राष्ट्रीयकरण हो । जब हम बडे बडे लोगों के खिलाफ कदम उठा सकते है, जैसा कि सर्वदा इस सदन मे, जब हमने ६०० राजा-महाराजाओं, चद्रवशी और सर्यवशी राजाओं की रियासते जनता की भलाई के लिये छीत ली, महाराजास्रों को स्रौर राजास्रों को पेन्सन दे दिया, प्रिवी पर्स दे दिया भ्रौर जागीरदारों की ग्रौर जमीदारों की जमीन ले ली ग्रौर ३० एकड वाले उनको किसान बना दिया. तब हमे इनसे, शांति प्रसाद जैन से, बिडला से क्या मुहब्बत है ? इनसे ग्रापको क्या खतारा है ? इसलिये जल्दी से जल्दी यह कमेटी तो बने । मै समझता ह, सरकार इस प्रस्ताव को स्वीकार करेगी और कमेटी मे दोनों सदनों के सदस्यों के शामिल होने से, हमे पूरी उम्मीद है कि वे सारे मसले पर ग्रन्छी तरह विचार करेंगे । वे सभी सदस्य पडौसी देश सीलौन को याद रखे, जहा एक महिला प्रधान मंत्री पद पर बैठी हुई है ग्रौर किस तरह से हिम्मत के साथ, दिलेरी के साथ, पूजीपतियों की बकवास को उसने बन्द कर दिया । वहा एक इन्टरनेशनल गैंग की साजिश थी, जो चाहता था कि वहा की सरकार की एक न चले।

तो इन सब बातों को मद्देनजर रखते हुए, हमारे दोनों सदनों के सदम्य एक ऐसी रिपोर्ट जल्दी में जल्दी रखेगे जो मोनोपोलिस्ट्स के कब्जे से ग्रखबार का व्यापार, चाहे बह प्रिंटिंग मशीन हो या न्यूज एजेन्सी हो, ल लेंगे। यह इसलिये भी बहुत जरूरी है, क्योंकि ग्राज जो हम योजनात्रों का निर्माण कर रहे है, उसके द्वारा हम ऐसा वायुमंडल तयार

कर रहे हैं, जिसमे समाजवाद की नीव इस देश में पक्की हो जाय ।

हम देश के लिए जो योजना बना रहे हैं, उसके लिए ग्रच्छा वायुयडल तैयार नही हो रहा है। इसका कारण यह है कि हमारे देश में जितने भी अलबार हैं, वे ज्यादातर पुजीपतियों के हाथों मे हैं। देहातों में गाव वाले जो ग्रखबार पढते है, वे पूजीपतियों द्वारा छपे होते हैं ग्रौर इन ग्रखबारों में इन लोगों के ही मतलब की खबरे ज्यादा छपतो रहती हैं । इसका नताजा यह होता है कि हम दश को भलाई के लिए जो योजना बनाते हैं, उसका प्रचार ग्रच्छी तरह से नही हो पाता है ग्रौर न ही योजना के लिए उचित वायुमडल तैयार होता है। इमलिए यह जरूरी है कि जितनें भी हमारे देश में श्रखबार हैं, प्रेस हैं, प्रिटिंग मशीने हैं, उनका राष्ट्रीयकरण किया जाना चाहिए । अगर हमने ऐसा किया तो पत्रकार भी खश होंगे, प्रेस एजेन्सी वाले भी खुश होंगे स्रौर इस तरह से हम देश में भ्रपनी योजना के लिए ग्रच्छा वायुमंडल तैयार कर सकेंगे, जिससे यह देश समाजवादी व्यवस्था की ग्रोर श्रौर तेजी के साथ बढ़ता जाये। ग्रगर हमने इस प्रस्ताव को मान लिया ग्रौर उसके ग्रनुसार काम किया, तो जो श्रमजीवी पत्रकार है. वे ज्यादा खुश होंगे ग्रौर उनको ज्यादा मासिक वेतन मिल सकेगा । इसलिए हमारे सदस्य श्री ग्ररोरा जी ने जो प्रस्ताव रखा है, उसका में पुरजोर समर्थन करता हूं श्रौर श्रपनी सरकार से कहंगा कि वह इस काम में जरा भी कमजोरी न दिखलाये। जैसा कि मैंने शुरू में कहा कि हमारी सरकार ने बड़े बड़े राजा-महाराजास्रों, जमींदारों की प्रथा को खत्म कर दिया, लाइफ इन्श्योरेन्स तथा दूसरी चीजों का राष्ट्रीयकरण कर दिया है; श्रीर भविष्य में श्रीर चीजों का भी राष्ट्रीयकरण करेंगे। अगर हम इस तरह की बात नहीं करते हैं, तो देश 🛴 समाजवाद की स्थापना नहीं हो सकती है। इसलिये देश में योजना

# [श्री शीलभद्र याजी]

के लिये श्रच्छा वायुमण्डल बनाने के लिये हमें पूंजीपतियों के सभी प्रेसों का राष्ट्रीय-करण कर देना चाहिये ।

हमारे देश में जो प्राइवेट इंटरप्राइज वाले हैं, वे तरह तरह की पुस्तिका छाप कर निकाल रहे हैं, जिसमें समाजवाद के खिलाफ जहर उगला हुग्रा होता है । राजाजी तो सोशलिज्म के खिलाफ बराबर लेख इन पूंजीपतियों के प्रेस में लिखते ही रहते हैं ग्रौर बिरला जी भी श्रखबारों द्वारा इस तरह के लेख निकालते रहते हैं कि भारत में सोशलिज्म की जरूरत नहीं है । हमारे यहां जो सर्वोद्यवादी हैं, जो ग्रपने को सर्वोदय-वादी कहते हैं, परन्तु वे देश में समाजवाद की व्यवस्था को नहीं चाहते हैं, इन लोगों की यह धारणा है कि हमारे यहां जो टाटा, विरला ग्रौर एस० पी० जैन हैं, वे धरोहर हैं, ट्रस्टी हैं ।

श्री क्रजिकशोर प्रसाद सिंह (बिहार) : क्या श्री जयप्रकाश नारायण श्रौर बिनोवाजी को भी इसी में शामिल करते हैं ?

श्री शीलभद्र याजी : जो सर्वोदय को मानने वाला है, वह समाजवाद के खिलाफ है। ये सर्वोदयी लोग सब का उदय चाहते हैं। ये कहते हैं कि किसान, मजदूर, टाटा, बिरला सब का उदय होना चाहिये । इस वात से स्पष्ट है कि ये लोग देश में समाजवाद नहीं चाहते हैं । इन समाजवाद विरोधी लोगों के पास देश के ज्यादातर प्रेस हैं श्रौर इसके जरिये ये सोशलिज्म के खिलाफ वातें छापते रहते हैं। इसलिये यह ग्रावश्यक है कि ग्रगर हम देश में समाजवाद की स्थापना करना चाहते हैं, दस-बारह वर्षों में जो हमने देश में काम किया है, निर्माण का काम किया है भ्रौर हो रहा है, उसको ये लोग खत्म करना चाहते हैं । इन लोगों के हाथों में प्रेस हैं, श्रखबार हैं भौर प्रिटिंग मशीनें हैं, जिनके जरिये ये जनता में भ्रपनी बात फैलाते रहते

हैं श्रौर योजना के खिलाफ वायुमंडल तैयार करते हैं। इसलिए यह जरूरी है कि जो प्रस्ताव इस समय सदन के सामने ग्राया है कि सब ग्रखवारों का जल्द सें जल्द राष्ट्रीयकरण कर दिया जाना चाहिये, उसको सरकार को मान लेना चाहिये। इस बारे में एक कमेटी बैठ सकती है, जो इस वात का फैसला कर सकती है कि कितना मुग्रावजा इस तरह के प्रेसों को दिया जायेगा, जिनका राष्ट्रीयकरण किया जायेगा । इस तरह की बात का फैसला दोनों हाउसों के मेम्बरों की कमेटी कर सकती है कि स्राया राष्ट्रीयकरण करने के बाद मन्नावजा दिया जाना चाहिये या नहीं । मैं इस बात पर कोई लम्बी चौड़ी तकरीर करना नहीं चाहता हं। मैं तो हाउस के प्रत्येक सदस्य से, सरकार से श्रीर माननीय मंत्री जी से जो इस समय यहां पर बैठे हैं, कहूंगा कि वे कुछ हिम्मत तो दिखलावें श्रौर इस प्रस्ताव को मान लें। सरकार को इस तरह के प्रस्ताव को मानने में कोई उज्ज नहीं होना चाहिये। सरकार को ग्राला कदम उठाने में शायद कुछ देर लग जाये । लेकिन इस प्रस्ताव को मान लेना चाहिये । सीलोन की महिला प्रधान मंत्री ने इस बारे में जो कदम उठाया है कि उसने ग्रपने यहां जितने भी प्रेस हैं, प्रेस एजेन्सियां हैं, प्रिन्टिंग मशीन हैं, उन सब का राष्ट्रीयकरण कर दिया है। इसी तरह से हमारे देश में भी यह कार्य जल्द से जल्द हो जाना चाहिये, ताकि देश में प्लानिंग के लिए, समाजवाद के लिए उचित वायुमंडल तैयार हो सके ।

इन शब्दों के साथ में फिर प्रस्ताव का तहेदिल से समर्थन करता हूं।

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, I listened with great interest to the forceful statement of his case which Mr. Arora made this morning. I would like to say that I would extend my qualified support to this Resolution. When I say qualified support, I feel that the Resolution might have been differently worded and might have included

a paragraph on the methods by which we might strengthen the small and medium-size newspapers.

SHRI BHUPESH GUPTA: Move an amendment. With the permission of the Chair you can move an amend-

SHRI A. D. MANI: If I had had the time, I would have given an amendment. I was told that the time for giving an amendment was past. I would consider the Leader of the Opposition's suggestion that I might. move an amendment on the floor of the House.

Mr. Vice-Chairman, my support of the Resolution would not be on the lines of the arguments of the Mover of the Resolution. There is certainly a danger today of monopoly, and the danger is not on account of the ownership but on account of the finances and resources which these big newspapers have and which are used for the development and promotion οf the regional press. Recently the big newspapers have entered the language newspapers' field, and one newspaper is being published in Bombay with eight pages at 8 or 9 naye Paise per copy which is really affecting the circulation of smaller regional dailies published in the same language. The kind of monopoly which the United Kingdom Royal Commission feared is now taking place in India, and for that reason I would like that the smaller newspapers must be strengthened.

The Mover of the Resolution referred to the structure of ownership in the newspaper industry. I happened to be a member of the Press Commission and we discussed this matter If my memory is not at length. wrong, we discussed the question of suggesting a legislation to change the structure and nature of ownership of newspapers. We discussed the matter for five long days, and we came to the conclusion that any amendment

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of the existing laws would infringe the provisions of the articles of the Constitution. I may briefly explain why we felt that there were serious constitutional difficulties in the of our changing the ownership of newspapers. Under article 19 of the Constitution we have the right freedom of expression. That freedom of expression includes the freedom for Mr. Dalmia. Mr. Dalmia cannot be excluded from the benefits of that freedom. If a newspaper owner wanted to start a newspaper to propagate his ideas on vivisection or vaccination and was prepared to spend lakhs of rupees for that purpose, on what ground can we object to that? It was on that ground we felt that we could not suggest any alteration or changes in the structure of ownership of newspapers. Therefore, you will find that in the Press Commission we had broadly restated the position as it obtained at that time in the newspaper industry. We did not express any categorical opinion against multiple units of good newspapers. If you go through the Press Commission's report, you will find that all that we said in those recommendations of ours was that every newspaper must have separate accounts so that the workers are not denied the benefit of bonus by one prosperous unit utilising its profit to expand its activities or to meet the losses on newly started units. I still think that the Company Law is capable of modification without any infringement of the Constitution to permit at least newspaper concerns to have separate accounts and separate ownership for newspapers. This is the line on which the Government should start thinking, and if it is possible to enact legislation on this subject, it will be welcomed by newspapers.

recommendation that we Another made was the Price Page Schedule. The Price Page Schedule has been declared as unconstitutional by a recent judgment of the Supreme Court, and today the regional language news-

316<sup>2</sup>

[Shri A. D. Manı.]

papers are facing a very fierce competition from these big newspaper interests which have got the finance. capital, influence and resources to push up their sale and sell the newspaper at a very inexpensive price in order to compete with the regional dailies. Both Mr. Bhupesh Gupta and Mr. Arora referred to the nature of ownership of newspapers. I know that Mr. Bhupesh Gupta would exclaim that my statement of facts is wrong, but I must say as a newspaperman of long standing in this country that in regard to the presentation of news and views on account of the resources that they command, the bighave given a very ger newspapers good standard of performance. also was the opinion of the Press I could quote Commission. graphs to show that we also came to the conclusion that the big newspapers are very fair in regard to the presentation of news.

SHRI BHUPESH GUPTA: My criticism was not on the details but against the approach.

SHRI A D. MANI: The Press Commission also said that while these newspapers were very fair and accurate in the presentation of news, they a social purpose. That was their conclusion. Sir, in regard to the presentation of news and views, it is surprising that Mr. Bhupesh Gupta and Mr. Vajpayee get the largest publicity in these big newspapers. Whenever Mr. Bhupesh Gupta makes a speech, he gets a much better coverage than any member of the Government.

SHRI BHUPESH GUPTA: I am very sorry if Mr. Mani is not being giver publicity. He controls one paper where he can get publicity. Something should be done. Mr. Birla must do something.

SHRI A. D. MANI: All that I amsaying is that in regard to the presentation of news and views, they

have got better resources. They can pay the correspondents better. They have got the newsprint and they have got the advertisements to publish all the things that are necessary to sell a newspaper.

SHRI BHUPESH GUPTA: How much Mr. Tushar Kanti Ghosh gets and what does he write? Has he ever written one thing in the editorial column?

Shri A. D. MANI: I am coming to the point. Where the big newspapers have failed is, they have not brought into existence a trained, independent editor class. Unfortunately, in these big newspapers, the editor does not have the freedom of opinion, the freedom to order the operations of the paper as he likes. (Interruption) I do not want to be interrupted because my time is limited.

SHRI BHUPESH GUPTA: But some of those editors do not write at all, people like Mr. Ashok Sarkar or Mr. Tushar Kanti Ghosh.

SHRI A. D. MANI: The newspapers do not have a particular social purpose. As the Press Commission pointed out, they were lacking in their approach to the problems of the day. big newspapers It is true that the have been influenced in only one sphere and that is in the realm of foreign affairs, thanks to the extensive contacts that their special correspondents have with members of the Governments on the other side. I think somebody said on this side that the members of Government did like the big newspapers. As a newspaperman, I may say that the Ministers on side would like to see their photographs published in 'The Statesman', 'The Times of India' and 'The Hindustan Times', but may not attach the same importance if they are pubman', The Times of India' and 'The Swadhinatha'. I mean, the approach of the Government, therefore, is in

favour of the newspaper which renders them service.

(Interruption)

Sir, as my time is limited, I would like to go on . . .

SHRI BHUPESH GUPTA: Mr. Mani, make a good speech and give a good picture of yourself.

SHRI A. D. MANI: I will certainly do it, "The Swadhinatha" may not publish it.

SHRI BHUPESH GUPTA: Not the rightist speech.

SHRt A. D. MANI: I have said early in my speech that the best way of breaking the monopoly of newspapers is to help the small and medium-sized newspapers in the country. The Press Commission recommended the establishment of a Press Council to go into the question of monopoly there is no Press Council in existence now, and it may not be feasible for us to think in terms of a Press Council until the Government and the affected parties come to some agreement as to what the Press Council should be. I think the newspapers and the Government can set up an Institute of Public Opinion or an Institute of Newspaper Opinion which will publish annually a statement on the performance of the press. If there has been gross suppression of news as there was in the case of Mr. V. K. Krishna Menon's election in North Bombay in the big newspapers of India, that should merit attention in a report which is published by the Institute of Newspaper Opinion. And I can tell you that newspapers are afraid of criticism. If they point out others' deficiencies, their circulation is affected, their standing with the advertisers is affected, and that would be the best corrective for the misuse of the enormous powers which these big owners wield.

SHRI BHUPESH GUPTA: These people . . .

SHRI A. D. MANI: The second suggestion that I would like to make for breaking the monopoly of newspapers is in regard to small newspapers, that is to say, newspapers with a circulation of less than fifteen thousand—that would be my criterion for defining a small newspaper—and for newspapers of that size, the newsprint should be available at cost without duty. I mean, that is the only way in which you can help the small and mediumsized regional newspapers. I would also like that in regard to the purchase of machinery, the machinery be available without duty. That is a kind of assistance which we give to newspapers to exist in country. It is not subsidy because subsidy means choosing a newspaper for preferential treatment in return for some consideration and so on. When once it is laid down as a policy that newspapers with a circulation of less than fifteen thousand should get all these benefits, the smaller regional and provincial units will be strengthened.

Sir, I would like to mention that there is one other direction in which the Government can help the small newspaper and that is in respect of advertisements. Though it is denied on the floor of the House that political considerations do not play a part the Government for in influencing giving advertisements from Government agencies, I can say from per-Sonal knowledge—I cannot prove by documents and so on-that the Government of India does have, at least in the case of certain newspapers. The Home Dolitical predilections. Ministry, for example, is the authority which advises the Union Public Service Commission, one of the major Government advertisers, in regard to the manner in which Government advertisements should be placed. The Union Public Service Commission does not have any autonomy in this

[Shri A. D. Mani.]

matter. The matter is referred to the Home Ministry and the Home Ministry has the final word on the subject. I would like . . .

Shri BHUPESH GUPTA: Just a word. "The Jan Sewak", organ of the West Bengal Congress Party, gets U.P.S.C. advertisements, and no other language paper gets them.

SHRI A. D. MANI: I know, I was just mentioning this. I can quote many other cases where newspapers which happen to belong to the Congress Party and which do not have the requisite circulation to deserve the Union Public Service Commission's advertisements, have been placed on the advertising list on the advice of the Home Ministry. When we rake up the matter of advertising . . .

SHRI SHEEL BHADRA YAJEE: What is the harm.

Shri A. D. MANI: I am coming to it. I am talking about the regional newspapers of first class. What I would like the Government to do is to advertise at a higher rate in the smaller regional newspapers irrespective of the political affiliations that they have, so that we can have organs of news in the various States putting forward points of view different from those of the big business interests.

Sir, I do not know whether the Government would agree to the suggestion made about advertising because as far as advertising is concerned, the pathology of the various Governments has been to regard advertisements as patronage and not as a commercial transaction.

Sir, the greatest danger today to the press and particularly the small regional newspapers is not monopoly or the fact that certain newspapers are owned by big business interests but the fact that these small regional newspapers are subjected to steady coercive pressure from the State Governments. That is a fact which is very well known. Any person . . .

SHRI SHEEL BHADRA YAJEE: You advocated their case. You were the Chairman of the P.T.I. You represented it. It is also a fact that the P.T.I. news agency is manned by all big press magnates.

Shri A. D. MANI: No, no. The P.T.I. has nothing to do with the big newspapers. The State Governments exercise a good deal of pressure on the smaller newspapers. I would like some protection to be given to them, and the only manner in which protection can be given is to strengthen their economy and their finances.

As far as the Resolution is concerned. I would like an enquiry to be conducted immediately. There is certainly a danger and that danger is in the direction of the extinction. smaller newspapers. of the was the purpose for which the United Kingdom Royal Commission was appointed But what manner of enquiry should be conducted is a question on which some more thought should begiven. The newspaper organisations. would like to place their points of view they would like to be associated' with this enquiry. And it is for that reason I say that my support to the-Mover's Resolution is of a qualified' nature.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Samuel.

SHRI BHUPESH GUPTA: Now, we have another journalist supporting him.

Shri M. H. SAMUEL (Andhra Pradesh): I promise Mr. Bhupesh Gupta that I shall not enter into polemics as he has done and the preceding speaker has done.

Sir, the preceding speaker brought in a number of points of view which might very well be regarded as the

points of view of persons in charge of newspapers, having chains. I did not hear much of his speech. I came, unfortunately, a little late and therefore I am not in a position to refer to the points that he made, and that gives me also an opportunity to redeem my promise to Mr. Bhupesh Gupta not to be polemic. I shall rather confine myself to dealing with the Resolution under discussion, mainly on its merits. I shall try to be as objective as possible, confining myself strictly to the ambit of the Resolution. Sir, Lord Beaverbrook 3 P.M. once said. "I run my newspapers purely for making propanot for ganda, and any other Lord Beaverbrook made motive". this statement in his evidence before the Royal Commission on the press. He is an important newspaper magnate in England exercising a great deal of influence on public opinion in the country, had considerable influence in the higher echelons of the administration, was supposed to have been a friend of Sir Winston Churchill-I do not know now-even at one time advocated a policy of getting friendly with Hitler during the War. He did not care very much for money, as he said, but owing to the propaganda that he conducted in his newspapers, money flowed in as a matter of course. He was interested in advocacy, not in dividends. Now I just want the House to consider, if a man like that, with such angle, with such purpose, with such motive, were to be in control of a chain of newspapers, or had a monopoly in purveyance of news, what would be the result?

To give a contrasting picture about the idea of propaganda, I would like to refer to what the Press Commission has said about propaganda in its report. It says:

"To begin with, news and views, which newspapers sell, serve not only an informative aspect, but also an educational and a propagandist 626 RS—6.

aspect. They influence opinion. conduct, and action; and this is done not only in the political but also in the social. economic and cultural fields. Just as the public have a vital interest in the purity of their water supply, so have they an equally vital interest in the accurate presentation of news nad fair presentation of views. other words, the news and views which newspapers purvey, carry with them a vital public interest that needs to be safeguarded"

Now that is the idea with which I agree, the idea of the Press Commission in regard to propaganda, and it is very necessary, very vital for us, that our newspapers and other agencies which purvey views and news should strictly and very prudently observe a certain objectivity and not indulge in propaganda that is prejudicial to the interests of the community at large.

I want this House to think about this matter, as I said, because if a person like Lord Beaverbrook owns a chain of newspapers, what would be the result? I want the House to consider it because in this country, even if we do not have Beaverbrooks at the moment, we may have some in future, and this is very important.

SHRI ARJUN ARORA: Mr. Roy Thompson is a frequent visitor to this country.

SHRI BHUPESH GUPTA: We have miniature Beaverbrooks.

SHRI M. H SAMUEL: Today newspapers make money; at the same time they indulge in propaganda. for 1961. Press Registrar's Report gives chains, groups and multiple units, which my friend Mr. Arjun Arora, has quoted to you, and I shall not go into them again. But it is worth recording the number of such chain newspapers and their circula-One point that he failed to my friend, Mr. mention was that Bhupesh Gupta's political party con[Shri M. H. Samuel.]

ducts as many as 24 newspapers, according to the Press Registrar's report.

SHRI BHUPESH GUPTA: But what is the circulation?

SHRI M. H. SAMUEL: I have not got the time for it.

SHRI BHUPESH GUPTA: I will provide you the time.

SHRI M. H. SAMUEL: Then the Express Group conducts 18 newspapers with about 8,00,000 circulation. The Bennett Coleman group publishes about 11 newspapers with about 6,00,000 circulation. There is nothing fresh I am giving here.

# (Interruptions)

I have taken it from the Press Registrar's report. The 'Hindustan Times' and its allied concerns publish about 12 newspapers with about 2½ lakh circulation, and so on. Now here is a point I would like to make in regard to the chains owned by individuals and the chains owned by political parties. To some extent it seems to me that it is legitimate for a political party to have newspapers.

SHRI A. D. MANI; Why 'legitimate'?

SHRI BHUPESH GUPTA: Because they want to make out news.

SHRI M. H. SAMUEL: From propaganda point of view I am talking. Propaganda is the theme of my speech. (Interruptions.) there be a difference between the ownership of chains by political parties and the ownership of chains by private individuals, industrialists, businessmen or others? It is a point that needs to be gone into.

SHRI BHUPESH GUPTA: In the case of political parties there is no such monopoly at all.

SHRI SHEEL BHADRA YAJEE: You must judge the parties also. The papers of parties believing in socialism cannot be charged as monopolies and they cannot come under the definition of monopolist press or capitalist press.

Shri BHUPESH GUPTA: If I own a paper or, as is the case, my party owns a paper in West Bengal, I am not a monopolist. I do not earneven Rs. 200

SHRI M. H. SAMUEL: I am not at all concerned with what Mr. Gupta and Mr. Yajee are exchanging between themselves. (Interruption.) Let me go on with my speech. Now the Registrar of Newspapers in the Introduction to his report for 1961...

# (Interruptions)

SHRI SHEEL BHADRA YAJEE: The papers run by Goenkas and Birlas and S. P. Jains are advocating capitalism.

An Hon. MEMBER: Is he advocating capitalism?

SHRI SHEEL BHADRA YAJEE: Yes, he is advocating capitalism, it seems; they are monopolists.

SHRI M. H. SAMUEL: I do not advocate them at all. As you listen tomy speech and as I develop my argument . . .

SHRI SHEEL BHADRA YAJEE: Your sermon is not going to be heard because you are blowing both hot and cold.

SHRI M. H. SAMUEL: . . . . you will find that I am entirely with you on that

SHRI SHEEL BHADRA YAJEE: All right, I shall not interrupt.

SHRI M H. SAMUEL: Now I would quote from a paragraph in the Introduction to the Report of the Regis-

3171 Inquiry into ownership [ 24 AUG. 1962 ] in newspaper industry 31

krar of Newspapers for the year 1961 in regard to these monopolies and chains:

"As for the trend towards common ownership Ωf newspapers. there was an increase in the number of chains and groups as well as in the number of papers controlled by them and in their circu-The number of multiple lation. units remained the same and the number of papers belonging them declined. but their circulation increased. The increase in the number of chains and groups was due to the addition of newspapers to existing newspaper establishments and not because any completely new chain or group came into existence. Another notable point in this connection is that while chains, groups and multiple units have been expanding and claiming a higher circulation, there been no buying up of any by the owners of these combines. The expansion has been of their own establishments and not through the acquisition of other independent concerns or combines".

But who knows, before long the thirst for propaganda on the part of newspaper-owners and greed for money will probably persuade them to buy and acquire existing newspapers or found new ones to serve their purposes. To my mind, looking at it rather closely and obof jectively—perhaps some mv friends here might disagree with me-I do not find today, in the strictest sense of the term, monopolists in the newspaper world (Interruptions) But I do find trends towards it, and I want the Government, I want the country to guard against those trends, correct the trends and deter monopolies taking shape.

SHRI ANUP SINGH: Has the trend gone too far, or is it just at the beginning?

Sher M. H. SAMUEL: The very fact that chains have taken place, have formed themselves, is itself a very manifest trend towards monopolies, and unless we take steps . . .

SHRI BHUPESH GUPTA: If three or four houses between them control a chain and account for a larger part of the circulation, then what do you call it? Is it not monopoly well developed and manifested?

SHRI M. H. SAMUEL: There equally three or four other houses purveying information in their own way, countering in the same field. A monopoly has to be differently understood, and I say that if this trend continues and monopolies come into existence, that is a danger to the country. It is a danger of which we must take note immediately. It is a poison to the body politic in the country. It is a danger to the infant of democracy that we are nurturing in our country. I repeat we must guard against these trends.

Sir, Britain appointed a Royal Commission to go into the state of the press in 1947. I would like to quote one of the terms of reference of this Royal Commission in order to explain the danger of these trends. This is what one of their terms of reference says:—

"That, having regard to the increasing public concern at the growth of monopolistic tendencies in the control of the Press and with the object of furthering the free expression of opinion through the Press and the greatest practicable accuracy in the presentation of news this House considers that a Royal Commission should be appointed to inquire into the finance. control, management and ownership of the Press".

Here, again, I want to emphasise the trend towards monopolistic tendency.

SHRI A. D. MANI: There is only a trend and there is no danger according to you.

SHRI M H SAMUEL: Trend itself is a danger,

SHRI ARJUN ARORA: It is a dangerous thing.

SHRI M. H. SAMUEL: And monopoly is a still greater danger. Royal Commission had found such trends in the British press at that time. It has appointed another Commission recently whose report is still awaited. Now, our Press Commission also saw in 1954 a similar danger and spoke about the potentialities or the concentration of ownership in India. I need not go into the chapter and verse of it. You can find it at page 281 of its report

Sir, it is important that we should examine these trends and tendencies towards concentration of ownership because, as I said, it has dangerous implications to the body politic of democracy in our country, it is almost poisonous to a healthy public life. To the newspaper industry itself, its can be very results grave menacing. I shall enumerate some of these results which I have noted down. As a result of these monopolistic trends, the number of newspaper will tend to become less and less and go into fewer and fewer languages There is a danger of uniformity regimentation of news and views. There is a danger of suppression of opinion and news. Independence of The journalists will be threatened. calibre of editors will be undermined. It will result in the boosting of the proprietors, their points of view and their interests It will result in the transfer of editorial control to the management and sub-version of the traditions of journalistic objectivity and high standards of journalism. Finally, it will endanger the freedom of the press and the welfare of the State

The owner's control over newspapers can be proper or improper. If it is improper, it is going to be dangerous. As I said, at this moment the state of the press in the country, to my mind, from the professional point of view—I am not going into the business point of view—is very

assuring but we must be on the guard. Our journalism still retains something of that objectivity that we have been used to. I think our boys up there have been doing excellent work and during the last ten years journalism in the country has taken a shape which is both adorning and affluent( You see the daily newspapers in Delhi. They are far better than any around the world. Even a newspaper magnate like Thompson, who has now become almost the largest owner of newspapers in the world, paid a tribute to the quality of our journalism.

SHRI BHUPESH GUPTA: Is it a compliment or something else?

THE VICE -CHAIRMAN (SHRI M. P. BHARGAVA): You time is over. You should wind up now.

SHRI M. H. SAMUEL: Since I am being rushed I will come to the conclusion. The Press Commission was appointed in 1952. Its terms of reference also pointed to these trends towards monopolies. It recommended the formation of a Press Council to safeguard the interest of journalists and also to see that these monopolist trends do not become dangerous. What I am asking for is nothing more than what the Press Commission asked for, to see that these trends do not develop into monopolies in the country, and that this Press Council is appointed.

SHRY M S GURUPADA SWAMY: Mr. Vice-Chairman, Sir, many hon. Members who participated in the debate on the Resolution expressed their opinion with regard to the prevailing danger to the press. Perhaps the House will do well to know some thing about the press in the past before we analyse the state of the press at present.

Sir, you know that before independence the Indian press had a glorious past and a rich tradition and most of the people were motivated by a very high desire, a laudable purpose to serve the people, the nation, freedom and democracy. Perhaps that phase is over. Soon after independence a new danger emerged to Indian Press, the danger of commercialism as a result of which the high standard of journalism and public interest were set off.

Sir, when we talk of the press, we must always remember that the press should have a motive, a purpose. Normally, motives may be more than one. Purpose may be always mixed up. But a national press is and always should be motivated by a spirit of missionary endeavour which was there in the past. Today there are many papers and many presses and to me they look more like commercial concerns than national properties or national institutions.

Many hon. Members have pointed out that monopolies have grown in the recent past. That is very true. To me the state of affairs obtaining in the press appears to be partisan and irresponsible. It is partisan because so many industrialists come to own papers so that they could exploit the paper for their own ends, to promote their own political views. This dangerous tendency has increased. Mr. Bhupesh Gupta took pains to suggest how big people in concerns and industrial combines have taken so much of interest in developing their own press in country. That is true. I said in the beginning that most of the Indian press is to-day partisan. It is capitalist-oriented. Many of the business concerns and big business houses have been controlling various dailies, weeklies and periodicals, and the control is increasing, ownership is expanding and they have been chains of newspapers round. I do not want to go into the figures because the figures have been given by my friends. There is enough statistical evidence in the Press Registrar's report to show that recently the dailies, weeklies or periodicals controlled by the chains, multiple

units or groups account for the major portion of the Indian newspapers. Therefore it is not necessary for me to go into this question and it is obvious to one and all that monopoly I said one thing more that our press also suffers from irresirresponsibility is ponsibility. This of various kinds but I refer here to a section of the press controlled by the Communist Party of India. Shri Bhupesh Gupta, I know, is always sensitive, whenever we speak about the Communist Party and make some criticism. I am happy that he is not very much upset now. In the morning he made a very elaborate statement to defend himself or his Party in regard to a cartoon and I was in doubt that after all he might be right. That is why I did not interrupt him. After his speech, I saw the cartoon myself, the cartoon here in the paper and also the cartoon which has been reproduced in What do you 'Hindustan Times'. fined in that cartoon? I saw it to my surprise in the cartoon that there are slanting lines at the top. These slanting lines from above showing the frontier . . .

SHRI BHUPESH GUPTA: Not at all, I repudiate this thing because the hon Member should not . . . (Interruptions) I can understand the discomfiture because we wiped out the P.S.P. in West Bengal.

SHRI M. S. GURUPADA SWAMY: I can understand that Mr. Gupta wants to cover up his own guilty conscience.

SHRI NIREN GHOSH (West Bengal): You want to cover up your guilty conscience. Mr. Hem Barua raised it there.

SHRI M. S. GURUPADA SWAMY: That is not the point. I am showing that distortion is taking place in the Indian press and how our friends are becoming irresponsible. I agreed with Mr. Gupta when he attacked. There are chains, monopolies, ope-

[Shri M. S. Gurupada Swami.] rating in this country. The biggest monopolist is the Communist Party in India.

SHRI BHUPESH GUPTA: There you are.

SHRI M. S. GURUPADA SWAMY: The Communist Party of India controls 124 papers in the country. May be he asks: what is the circulation? The circulation is one lakh and more but so many papers are controlled by the Communist Party of India.

SHRI BHUPESH GUPTA: The P.S.P. runs a paper—the Lok Sabha proceedings are there—which does blackmarketing in newsprint . . .

# (Interruption)

SHRI M. S. GURUPADA SWAMY:

I object to it . . . .

SHRI BHUPESH GUPTA: It is there in the press.

SHRI M. S. GURUPADA SWAMY: It is fantastic . . .

SHRI BHUPESH GUPTA: Well, you ask the Government. The Minister has admitted in this House . . .

SHRI M. S. GURUPADA SWAMY: I repudiate the allegation made by the hon. Member . . .

# (Interruptions)

SHRI BHUPESH GUPTA: Mr. Manubhai Shah . . .

Shri M. S. GURUPADA SWAMY: I can understand that he is very much annoved about the P.S.P. and the P.S.P.'s role about the Communist Party of India.

SHRI BHUPESH GUPTA: It is there in the proceedings . . .

SHRI M H. SAMUEL: Is not the Communist ideology a monopolistic ideology?

SHRI M. S. GURUPADA SWAMY: Monolithic and monopolistic, both, Mr. Bhupesh Gupta referred to some of the individual concerns holding various papers. He objected to this monopoly and to Birlas, Goenkas and Dalmias holding a large number of chains. That is highly objectionable and that is dangerous to freedom He was asking, how is it that these people have been able to start these papers and been able to control the press world? It has been so and I sympathise with him but at the same time, I ask him and ask his friends, how is it that certain papers were able . . .

Shri BHUPESH GUPTA: What can I do if the P.S.P. cannot run either their Party or their newspapers? They seem to be failing everywhere.

SHRI M. S. GURUPADA SWAMY: The Communist Party of India is always sensitive, I know, whenever criticisms are offered, but here his objections or interruptions are irrelevant. I refer to the case of a newspaper . . .

SHRI BHUPESH GUPTA: You join me for a while and I shall teach you how to run papers.

SHRI M. S. GURUPADA SWAMY:
... which has been founded very recently. Its circulation is only 7000 or 8000 and it has been able to put up a colossal structure in New Delhi within such a short time. I do not know where they get their funds from.

SHRI BHUPESH GUPTA: What is that?

SHRI M. S. GURUPADA SWAMY: From which source they get?

SHRI BHUPESH GUPTA: New Age printing press? It has big business. The Government of India places orders with it also. That has got a building. You are completely wrong on everything.

3179 Inquiry into ownership [ 24 AUG. 1962 ] in newspaper industry 3180

SHRI M. S. GURUPADA SWAMY: That is my very objection. How was it possible for a small weekly to be able to put up such a huge building?

Shri BHUPESH GUPTA: This is misleading. The building has nothing to do with the paper. It is the New Age Printing Press.

SHRI M. S. GURUPADA SWAMY: I am sorry that you are interrupting too much. I am just posing a question, whether in the ordinary circumstances it would be possible for a paper, that too a weekly, to be able to set up a big press, not only that, a huge building costing Rs. 20 lakhs in the city of Delhi and that paper has only a circulation of 8,000 to 10,000 at the most.

SHRI BHUPESH GUPTA: On everything he is wrong.

SHRI NIREN GHOSH: May God have mercy on him. He does not know what he is talking about.

SHRI BHUPESH GUPTA: Shall I give you a statement to-morrow?

SHRI M. S. GURUPADA SWAMY: I am just posing a question.

SHRI BHUPESH GUPTA: You are not posing a question. It is suggestio falsi and suppressio veri.

SHRI M. S. GURUPADA SWAMY: It is absolutely true. Everybody knows it. Whatever may be the interpretation of Mr. Gupta, nobody would agree with him. That is the tragedy.

SHRI BHUPESH GUPTA: You come to New Age building and I shall show you what a good business it has.

SHRI M. S. GURUPADA SWAMY: I am talking about the irresponsibility in the press and in Indian journalism. Every hon. Member is aware how foreign interests, foreign Governments, foreign powers are taking interest in Indian papers. That is the worst. I can understand a few individuals, industrialists entering or starting a chain of papers, a group of papers. It is objectionable but it is more objectionable when foreign powers take interest, take a hand in the newspapers of our country. I know about a particular news weekly, a weekly from Bombay. Some Indian embassy purchases thousands of copies of it every week and circulates it . . .

AN HON, MEMBER: Indian Embassy?

SHRI M. S. GURUPADA SWAMY:
. . . to the various free subscribers.
They do not pay any money at all.

SHRI BHUPESH GUPTA: What is that?

An Hon. MEMBER: Indian Embassy?

SHRI M. S. GURUPADA SWAMY: My friend is aware of that. That paper is purchased in thousands by an embassy and I am told that it is being circulated freely to various subscribers and to the State of Kerala itself nearly 7000 to 8000 go.

An Hon. MEMBER: Foreign Embassies in India you mean?

Shri M. S. GURUPADA SWAMY: Yes, in India. If you want to verify, I want the Registrar of Newspapers to take the figures of such newspapers and verify whether subscription has been paid for every paper that is sent from the office. If the Registrar is satisfied, there is nothing to complain but if he is not satisfied, some action has to be taken.

SHRI NIREN GHOSH: Why don't you name the newspaper so that action may be taken against it?

SHRI M. S. GURUPADA SWAMY: That is Blitz from Bombay.

SHRI BHUPESH GUPTA: Whether you like it or not, that paper is a very popular paper, exceedingly popular. (Interruptions.) I do not agree with many things in that paper. They claim 1,25,000 circulation.

SHRI M. S. GURUPADA SWAMY: I refer to another point about the Government of India's approach to the whole problem of the Indian press.

SHRI BHUPESH GUPTA: I don't like the last page of it where they put in a lady's picture.

SHRI M. S. GURUPADA SWAMY: I refer to the approach of the Government to some of these papers. The Government of India gives advertisements to the papers and this matter was referred to by Mr. A. D. Mani I do not know how the 'Link', which is a weekly, gets its advertisements, for most of the advertisements in the Link are from public sector undertakings. It is amazing. Bhupesh Gupta was saying that a few people are controlling not only the papers but also controlling the Ministers. That is true. At the same time, I would like to know how the Chief Minister in a State can be the director of the 'Link'?

SHRI BHUPESH GUPTA: You mean Link'?

SHRI M. S. GURUPADA SWAMY: Yes. He is Chief Minister and also the director of that weekly.

Shri M. H. SAMUEL: I may correct the hon. Member there. He was director previously, but when he became the Chief Minister, he resigned from that directorship.

SHRI M. S. GURUPADA SWAMY: If he is not a director, then I am sorry.

SHRI BHUPESH GUPTA: He cannot be director when he is the Chief Minister.

Shri M. S. GURUPADA SWAMY: My point is this. When foreign interests entrench themselves in the Indian press that is more objectionable even than the local interests controlling the press. That is my whole point and something has to be done, but nothing has been done as yet The other day we saw that the New Age press published a China weekly. There was criticism in the House and yet no action was taken.

SHRI BHUPESH GUPTA: How can any action be taken?

SHRI M. S. GURUPADA SWAMY: Action has to be taken because that publication contained malicious propaganda, scandalous propaganda against India.

SHRI BHUPESH GUPTA: We are not responsible for that.

Shri M. S. GURUPADA SWAMY: You are responsible, the publishers are responsible.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I should be given another occasion to refute all this.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Gurupadaswamy your time is over.

Shri A. M. TARIQ (Jammu and Kashmir): What is the time limit given to the hon. Member?

SHRI M. S. GURUPADA SWAMY: I can understand Mr. Gupta's line.

SHRI BHUPESH GUPTA: Yes, otherwise you will be nowhere.

. Shri M. S. GURUPADA SWAMY: Whether I will be nowhere or whether you will be nowhere, the people will judge. It is not for you to say that.

SHRI SHEEL BHADRA YAJEE: What is your ism? Is it socialism, capitalism or what? I think you are a Fablan socialist.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Your time is up.

SHRI M. S. GURUPADA SWAMY: But I have been interrupted so much. I may be given a little more time.

Shri Bhupesh Gupta: He may be given a little more time. I invite you to the People's Publishing House.

SHRI M. S. GURUPADA SWAMY: I do not want to be interrupted so much.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Take two more minutes and finish.

SHRI M. S. GURUPADA SWAMY: The Press Commission went through this aspect of the problem very carefully and recommended one solution. But that solution has not been touched upon by any hon. Member now. I wish to point out that. Having gone into the aspect of the concentration and control of ownership in a hands, the Press Commission suggested that one of the ways to deal with it, one way out, would be to have a public trust for papers. That will be a remedy, perhaps a partial remedy, to avoid this danger. May I ask why the hon. Minister or the Government has not given sufficient thought to this aspect of the problem? Some steps have to be taken to promote a public trust. Once you find that the papers become monopoly and that monopoly has to be avoided, you should see how to stop monopoly. You cannot just avoid a monopoly by passing a law, because it may infringe the freedom of the press. If there is no infringement of the freedom of the press, I hluow even suggest that there should Ъe some physical limit put on the number of papers to be started by a group or chain. Some ceiling has to be put, if that is possible. So this aspect of the matter should be given proper thought and attention public trusts should be encouraged

and, if possible, a series of co-operatives should be started. They should be started and even assistance should be given to such co-operatives so that we may have a large number of papers representing various views and opinions and voices in the country, representing also the various interests in the country so that we may do away with the canger that is inherent in these monopolies. This aspect of the matter has to be carefully gone into.

There is just one more point which I would like to touch on and I have done. That relates to the Press Council. I do not want Press Council to be started by Government. I do not want it at all. I do not want the Press Council to be started the Government which will run as a limb of the Government, a limb Administration, а through which the Government may exercise its sinister influence, its sinister control and diabolical hold over the various papers. I do not want that to happen. Nor do I want a press advisory committee nominated by the Government because that also will take away the spirit behind the whole idea. I rather feel that the Press Council should be set up by the press itself, by the various paper concerns and paper interests coming together and joining to have a Press Council, and this Press Council can look into all these questions and also maintain discipline and decency in the press.

SHRI ANUP SINGH: May I ask the hon. Member whether there is not danger in the suggestion that he is now making? Is there not the langer that the same big papers or groups which you are criticising now for these trends, will control this Council also? Will not this Council be controlled by these same papers? What is the way out and how would vou rectify or avoid that danger?

SHRI M. S. GURUPADA SWAMY: It is a question of representation on the Press Council. All the interests have to be represented there. ever big and powerful an interest may be, it cannot get more than the necessary representation. So remedy or the solution to this problem lies in seeing that the Press Council is open to all the interests in the Press. Therefore, I would suggest that this matter should be gone I wish some steps are taken to into. see that a Press Council is formed so that we may, at least partially, avoid some of the anomalies and anachronisms that have set in and that are seen in the press today.

SHRI BHUPESH GUPTA; One thing I must make clear. Serious allegations have been made against I was the editor of "The New party. Age". Shri Nambudiripad is editing it. I can tell you that the New Age owns no press and building where it is printed, is building owned by the People's Publishing House, one of the biggest publishing houses in the country. invite Shri Gurupadaswamy to come and see it. I can give him a cup of tea and something else also.

SHRI M. S. GURUPADA SWAMY: The People's Publishing House is controlled by the Communis Party of India.

SHRIMATI K. BHARATHI (Kerala): After hearing some of the speeches here, I do not know what is really meant by the monopoly of the press. If a person or a firm starts one newspaper and the same spreads all over the country like a giant banyan tree, throwing into its shadow all the other -newspapers, or if a person or firm starts simultaneous editions every province, can you say that it is a monopoly? If they run papers in all the languages in all the States, can you call the same a monopoly? Mr Vice-Chairman, is it when the same firm owns more than one paper in one language that it turns itself

into a monopoly? I do not know how we can define it and how we can intervene in this field without impinging on the freedom of the Press.

Mr. Vice-Chairman, the price-page schedule was an effort to intervene and save the small newspapers and you know that the same was declared as an infringement on the fundamental freedom of the Press. It is rather difficult to define what you mean by monopoly of the Press and it is still more difficult to prevent the same but there is no doubt in my mind that the monopoly of the press is a threat to the real Preedom of the Press.

Now, Sir, the question is whether we are facing such a threat today in this country. The hon. Mover of the Resolution, very ably pointed out, "Yes, there is a threat"-firms with their excessive money power run a chain of newspapers which instead of interpreting news, prevent it; instead of objective reporting, they indulge in subjective stories; instead of leading the people, they mislead them. We heard ample examples quoted by Mr. Arjun Arora, and it is not my purpose to go into the details. I only want to add that it is inevitable that when big, big firms, owning a variety of business concerns, ranging from fish to politics own the Press, the Press becomes a mere tool in their hands to suit their purpose, to suit their business interests. But I do not hesitate to say that the same evil you will find when this monopoly grows in political parties too, whether it is the Congress or the Communist Mr. Vice-Chairman, how to save our democracy and the people from the monopoly of the Press? Freedom of information is fundamental to our functioning effectively in a democracy. Today, unless a person can have at least two or three newspapers, giving the same news independently, and interpreting the same from various angles, he has no chance of knowing the truth and coming to his own judgment. Then there are people who become addicted to a single paper and

I am sure that except in the case of a few papers, they are likely to have a perverted view of life and facts. As I do come from Kerala, the land of newspapers, I know the confusion that newspapers create in the mind of the public. Now, the question is, how to create the conditions by which the people will have access to more than one paper, I mean papers run by persons or firms, who have different angles of vision.

At present, we know that our newspapers are no longer the dedicated institutions of national service, as they used to be in the pre-independence days. Of course, some of the papers which were born with the nationalist movement and have grown with it, still carry the tradition in the face of bitter competition. A stage has now been reached that they too cannot exist without being sound business concerns. The growing competition to monopolise the press by big business firms can be met to a certain extent by the vigilance of the Government, eternal vigilance of the One important factor Government. in this is advertisements. I think some kind of control can be judiciously exercised in this by which this tendency of the growth of monopoly can discouraged. Chain newspaper concerns which own more than one paper may be subjected to some additional tax on their advertisements. and some control may be exercised on the release of Government advertisements to them. Sir, if in each State, at least two leading paper concerns, owned and operated by different persons or firms are given Government advertisements, it will help a lot. Also, in fixing remuneration chain circulation in different languages may be reckoned with.

Sir, I come now to a very vital question as regards the finding out of the exact amount of circulation and also distribution of newsprint. I wonder whether we go by the truth at all in this. I wonder whether we adhere to correct checks and practices

in this. I am told that the circulation figures are most often bogus. The Minister for Information and Broadcasting, I am happy he is here, himself in his speech at Hyderabad on the 4th August, referred to the case of a newspaper which gave a print order of 5,000 copies as against a newsprint allotment of 25,000 copies. I do not know what happened to that paper. But anyway, I only want to say that this is not an unsual practice in this country today. It was also revealed in the Minister's speech that there was blackmarketing in newsprint and the question arises whether it is done by the big ones. The big ones say that the small ones do it and the small ones say that the big ones do it but it is a nasty state of affairs. Blackmarketing can be stopped by physical verification of the stock, verification of the print order and the actual printing. I am sure, Sir, that even an assessment of the capacity of some of the printing presses will tell their own story, and I fear the story will be a staggering one indeed. I wonder whether A or B or C does the work thoroughly. If so, how does newsprint go into the blackmarket and the paper concern flourishes that way. that is to say, it flourishes not by printing paper but by not printing paper? Then there is another type of abuse also. Papers are printed and dumped on to agents to be sold as waste. It is the most criminal way of boosting up circulation—circulation which is round about the "samans" of the "dukandars". I am not telling tales. I am just telling the ugly truth because that is what is happening in this country today and we speak of "newsprint cut" because of shortage of foreign exchange, etc. Can't these be checked by vigilance, I ask? Then, Sir, there is free circulation for a week or even for a month. These are all criminal abuses of newsprint order to circumvent the Wage Board, managerial staff is made to do editorial work. I mention these things just to show how monopoly leads to corruption. All these will be interesting if a close study is made of our [Shrimati K. Bharathi.]

flourishing newspaper concerns. The Press must be an asset of the nation and it must be honest in its views and dealings. Then, of course, it will lose the "monopoly" or control over many things in our national life. Sir, I do not forget to admit that there are still some papers which keep up the highest traditions or rather the highest standards of journalism and if we want them to survive the competition from the big ones, we have to devise some effective steps to control this growth of monopoly.

Thank you, Sir.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Vice-Chairman, I whole-heartedly support the Resolution moved by Mr. Arjun Arora which says:

"That this House is of opinion that Government should appoint a Committee consisting of 15 members representing both Houses of Parliament to enquire into and report on the growth of monopoly and concentration of ownership in the newspaper industry."

It is important that in any consideration of the content of freedom or the manner in which that freedom is exercised we should not impose any restriction which will lead to the destruction of that freedom itself. But if tendencies show which, in the name of freedom while claiming the right to be free, are likely to destroy the very freedom that they claim, then there should be no question of staying our hands. Often such tendencies are insidious and most dangerous. The same concept should be extended to the Press and its freedom. We must do nothing which will fetter the freedom of the Press but if the monopoly trends try to destroy the very freedom of the Press, then the Government should not hesitate to lay its hands upon it. I do believe that monopoly trends in India are insidious and dangerous developments which, if not checked properly and at the proper time, may prove very dangerous to the freedom of the Press itself.

It is true that the Press Commission was charged with the task of examining those trends and recommending some remedies to control such trends if they are found to be The Royal Commission dangerous. which was appointed later took pains to see that there were monopolist trends in the British Press but they did not report or recommend any step to be taken in that direction. Britain there are countervailing forces which can be brought into play to check the monopoly of the Press but in India the conditions are different.

I am strongly of the opinion that today big chains and monopolies, convert and overt, have developed in Indian Press which can, if not effectively checked, prove disastrous not only to the Press in India but to the very freedom of the Press and the substance of democracy. The fact that chains and monopolies are controlled by the Big Business strengthens this concern.

Let us examine how these chains operate and in what insidious ways they benefit from the freedom of the Press. In the Annual Report of the Registrar of Newspapers for India, 1961, on page 82, it has been stated:

"Out of a total circulation of 46.10 lakhs of dailies in the country the share of those forming part of 17 chains, 115 groups and 27 multiple units was 31.10 lakhs."

On page 84 he gives the number of chains, groups and multiple units in 1959 and 1960 and the number of papers controlled by them. In 1959, 14 chains were there with 101 newspapers, 36 groups with 99 newspapers and 23 multiple units with 63 newspapers. In 1960 there were 17 chains with 103 newspapers, 42 groups with 115 newspapers and 23 multiple units with 60 newspapers. On pages 85, 86 and 87 he gives the names of the chains which are now operating in

The Express Newspapers are publishing Indian Express from 6 centres and some other language dailies from three or four centres and also other periodicals. Bennett Coleman & Co. publishes the Times of India and some other newspapers. Now they are also publishing one Marathi daily from Bombay. The Hindustan Times and Allied Publications publish newspapers both in Hindi. English and We examine the constitution of the Board of Directors of this chain. The concern is Hindustan Times Ltd., and shareholders holding more than one per cent. of the capital are Birla Bros. Private Ltd., Birla Jute Manufacturing Company Ltd., United Commercial Bank Ltd. Then there is the Newspapers Ltd. owned by the Hindustan Times and Allied Publications and the shareholders who own more than one per cent, of the capital are Sutlej Cotton Mills Ltd., Kesoram Cotton Mills Ltd., Birla Cotton Spinning and Weaving Mills Ltd., Birla Jute Manufacturing Co. Ltd. and Messrs. Pilani Investment Corporation. I have quoted all these to show that most of these chains are owned not by individuals formed into a company or corporation but these chains are controlled again by a series of companies. The most prosperous among these is Bennett Coleman & Co. Ltd, now owned by Sahu Jain & Co. There is yet another chain which does not operate openly as a chain but operates rather covertly and all its publications are controlled by the Birla Group. There is another chain and that is controlled by the Goenka Group which runs the Indian Express from Delhi, Bombay, Madurai, Chittoor Vijayawada and one or two Tamil dailies and Telugu dailies and some periodicals including cinema periodicals. Together in number and evtent they are the most prolific. If they are not stronger than they are and if they have not exterminated other smaller papers, it is not because of their fault but because of the substandard methods that have been adopted by them. An examination of the growth of these chains shows in

what insidious ways they operate under a single ownership. This chain had a very small beginning in Madras and by alliances and doubtful operations it has spread out to all parts of the country. In the last ten to fifteen years it has been able to produce English dailies, language dailies and weeklies and it has put up a very palatial building, the land for which was leased out by the Government at a very nominal price and that building is now fetching exorbitant rents from Government. I understand that licences for expensive equipment to bring out specially produced publications which have yet to be published have been given to this chain while existing small newspapers have been denied essential replacements in the name of foreign exchange. Newsprint quotas are liberally given to this ‡ chain and to other chains as well and if the balance sheets of these chains generally have been in the red, one wonders how they have been able to grow steadily and rapidly unless the . liberal licences that have been granted. to them are otherwise utilised not here concerned with how the chains get the most favoured treatment from the Government but what concerned with is how I am chains with their monopoly control over all the newspapers and periodicals have a very dangerous influence over the policies of the Government and over the development of the country in a wrong direction.

There is this difference between the Express Newspapers chain and the Hindustan Times or Times of India This chain tries to operate chain. from different centres on the same day but with different directors. fact though it is split up into six or seven units, it is all controlled by one chain, so much so that the benefits to the working journalists in these newspapers, particularly in the Indian Express, are not given to them in the same quantum as would be due to them if all the newspapers that are now published by the Indian Express

[Shri Mulka Govinda Reddy.] and other allied publications are considered as one unit, as one concern or as one chain. By this way 4 P.M. the Goenka group has tried to deceive or tried not extend the benefits that are reasonably and legitimately due to the working journalists. On the other hand, while giving advertisements to this chain of newspapers, the Government consider all these papers published by the "Indian Express" as one and the same. Their total circulation is taken into consideration and the charges are paid at that rate. Government have been more liberal to this chain for reasons best known to themselves. They are not aware of the favours this chain receives because of the close association of some of the officials and one or two Ministers of the Government of India and State Ministers. While the Government accepts and pays advertisement rate on the basis of combined circulation. it does not collect the taxes that are due from this concern, if calculations are made on that basis. Recently the Mysore Government have leased out a very good plot in a central place, at a very nominal rate, for this concern.

SHRI A. D. MANI: Which is this concern?

SHRI MULKA GOVINDA REDDY: It is the "Express" concern. chains get most favoured treatment at the hands of the State Governments as well as the Central Government, as Britain gets most favoured treatment from the Commonwealth countries. While they defend their right criticise the Government, manner in which such propaganda is being carried on by these newspapers should cause anxiety to us. So, the nature, power and state of monopoly the press should be thoroughly gone into. The chains not only enjoy Government patronage, but they also economic power wield considerable because of their tie-up with big business and high finance, through the biggest business houses and large

banks. Because of the variety of newspapers and editions, the chain newspapers exercise the pressure that is normally employed by monopolies. They can force newspaper agents and advertising agents to support them and clamp down on the smaller newsseen that papers. It can be easily chain newspapers acquire Government and political influence which wield for various nefarious purposes and to crush their competitors, the small newspapers. Additionally, with the economic and financial backing they have and the monoplistic hold on their selling agents and advertising agencies, they wield the big stick and drive the smaller units to the wall. With their low working costs advantages of big but with all the business monopoly and higher revenue, what chance have the smaller newspapers to exist? While they enjoy unfettered freedom, they destroy the smaller newspapers which are not tied up with big business to wield influence to get the necessary machinery and newsprint import.

Again, this Goenka chain has started one news agency in competition with the PTI. I do welcome it and there should be not one, but at least two or three independent news agencies, gathering news from all the capitals in the world and disseminating it in India, to the Indian press.

I would also like to add a word here. The Press Trust of India is also becoming a monopolistic concern. The directors who are on the PTI have. been there continuously for more than ten years. That does not augur well' for this organisation The Press Commission had recommended that the Press Trust of India should be converted into a corporation, where the interests of newspapers, particularly the interests of the working journalists and the smaller newspapers, are properly represented on the board of directors and that their interests are safeguarded. I would urge that the Government should seriously enquire into this question and see that thereis more democratisation of PTI. Working journalists should be represented on the Press Trust of India.

Thus, is there any doubt of the necessity to control these tendencies and make it impossible for chains to develop and acquire the power which will be dangerous to the country's interests, which will be dangerous to the socialist society to which we are all wedded, and which will be dangerous to a democratic life in this country? I would like to add one word. While recommending this Resolution for the acceptance of the House, I would suggest that a Wage Board for working journalists appointed, so that the recent rise in prices should be taken into consideratheir 1ot ameliorated tion and properly.

SHRI N. M. ANWAR (Madras): Mr. Vice-Chairman, I was amused, indeed amazed, over some of the observations that had been made on the floor of the House arising out of the debate on the Resolution of my good friend, Mr. Arjun Arora, to curb the monopoly of the press. I was just wondering, where it is that we have got monopoly in our country today. When I had been to some of the countries in the West, I had seen that some of the leading lights in the world of journalism had their circulation running into millions. In our country, a country of which we are justifiably proud, a country of 435 millions, ever since the advent of freedom, newspapers, even the most leading amongst them, have nowhere come near some of the leading lights in the world of journalism. To call them tycoons at least to me appears to be rather monkeying with the problem. I would even try to say that leading lights of journalism in our country compared with some of the worldfamous newspapers can at best be only pigmies. It was rather very amusing for me to hear Mr. Bhupesh Gupta. It does not lie in the mouth of the Members of the Communist Party to condemn monopoly in this

country, because in the countries of communist ideology, where their totalitarianism prevails, where regimentation of public opinion obtains, where they have got certain newspapers of the standard of "Izvestia" running into ten million every day, and also "Pravda" whose circulation runs into no less a number. And what is it that we see there? Does it lie in the mouth of the hon. Member of the Communist Party to come and condemn the leading lights of our press? We are proud of our press and we are proud of the gentlemen of our press. And we are proud of the leading newspapers, the, big six of the press of India, viz., "The Statesman", "The Hindu", "The Times of India", "The Indian Express", "The Hindustan Times", "The Amrit Bazar Patrika" . . .

SHRI NIREN GHOSH: I would like clarification on one point from you. Are you aware that in the Soviet Union ordinary people are given facilities of paper as well as printing machinery in order to print and publicise whatever they like?

DR. ANUP SINGH: I just want to point out that the discrepancy between the number of newspapers circulated here and in the Western world can be very misleading. It does not show that our trend is not towards monopoly or it is towards monopoly. I am not concerned about that But the percentage of literacy in India is so low that no newspaper can afford to circulate in millions. I just want to point out that that does not make a capital argument out of that discrepancy.

SHRI N. M. ANWAR: I am very much beholden to my hon. friend for his information, but let me tell him—and he will bear me out—that particularly with the advent of freedom, the news-reading public has been growing in such large numbers that in the vernacular press we have got some of our papers. I refer in this connection to the "Thinathanthi" of Tamilnad whose circulation, I am told

[Shri N. M. Anwar.] on good authority, is probably the largest in our country, two hundred thousand or a little more. Even so, Mr. Vice-Chairman, I must take my nat off to these press barons, to the big six, for the manner in which they have been able to carry on our fight for freedom, and to the gentlemen of the press we owe not a little for the freedom that we have secured for our country. And what is the tradition that they have been maintaining all There has been referthese years? ence to the Press Commission's report by several Members of this House, a report which appeared in 1954. I do not think that in these eight years that have gone by since that report was published much water has flown and that far too many irregularities have come to our notice for which we should now ask for another Commission. I quite see that there are very difficulties and disabilities which we have got to get over in this world of journalism. But then to carry on a tirade against the big barons of the press I for one cannot understand. It arises from a defeatist mentality or an inferiority complex. On the contrary I would be glad to see that our newspapers increase in their circulation, grow in their size. and also expand in their influence and importance. But to say that our public opinion is corrupted and prostituted by these leading lights of journalism is a very sad commentary on the state of affairs of our country.

Actually during the recent elections we have seen, and seen with unmistakable truth, that not all the leading press, call it the jute press, call it the vested interests' press, in spite of all the forces they could combine and in spite of all the conspiracy, have been able to dislodge certain personalities and certain political parties from claiming political ascendancy. What happened in Bombay in that memorable election victory which our Party had in getting Mr Krishna Menon elected? In spite of all that has been said against him, against the stand that he has taken, our public opinion is much wiser, infinitely much wiser than all the gentlemen of the press, let me say this. And let us be proud that in a country where we are having wonderful lessons in democracy, where public opinion is being educated not necessarily by these barons of the press alone but by the political parties participating in it, we have got abundant faith in our people. We can look up to them and we know that they are not going to be swayed this way or that way simply because certain barons of the press have taken a particular stand. But this is not to decry the gentlemen of the press. Whether they are the small fries or the leading lights of our journalism, where national issues are involved particularly in our relations with Pakistan or in our relations with I must say that we are beholden to them and we must have to take this opportunity to express our deepest and most sincere gratitude to them for the wonderful way in which they have vindicated our honour. They have been national not only a free hand but a given cheque by the hon. Prime blank Minister.

The other day, Mr. Vice-Chairman, I was glancing through as many as 280 editorials of the world press to find out how our moral stand with regard to China has been vindicated, and I was happy and pleasantly surprised to find even in some of the leading newspapers of Rio de Janeiro that there was a tremendous volume of opinion in favour of our stand with regard to the relations between India and China. Mr. Vice-Chairman, when I look at the world press and when I see the high standards of efficiency maintained by some of these newspapers in our country that belong to vested interests, when I as a citizen of India keep my head erect and feel proud of it, I must say that we must give every encouragement to see that they keep up their standard Indeed because of this efficiency that has come about by virtue of the mass circulation they have been able from the business point of view to stream-

line the press and to appoint special correspondents. (Interruption). Some of them have been appointed as correspondents in such nerve centres of world politics today as Washington, London, Paris, Cairo, Peking and Moscow. As some of these correspondents report the trends of public opinion, the currents, under-currents, and cross-currents of world opinion, I sometimes feel that they are able to discharge the responsibilities imposed upon them much better than some of our Ambassadors have done. should we not be proud of them, of the leading lights of the press, who have such correspondents accredited to the different capitals of the world? Let us say now "hurrah" to the press.

Vice-Chairman, I Mr. am very happy now to say that there are other matters where I agree with some of the Members who expressed their views. We have got to see that a Wage Board is appointed for improving the conditions of the working journalists. We have also got to see that these leading lights do not abuse the newsprint that is being allotted to them by virtue of their position. There are other ways and means by which the Government can use the rod of authority to curb the abuses that flow from monopoly, but not in the dissemination of news, not in the circulation of newspapers. When we are proud of numbers in other walks of life, why should we not be proud in the field of journalism? They have stood by the good causes of the country and naturally we must be grateful to them. But I must say now that I can imagine a tirade against the yellow press. There are certain newspapers which try to endanger the vitals of our society, which try to strike at the root of our democracy.

SHRI A. M. TARIQ: What about the green press of the Muslim League?

SHRI N. M. ANWAR: I think may good friend, Mr. Tariq, probably does not appreciate what I mean by the yellow press. I think there are cer-626 RS-7

tain newspapers which try to describe more the bickerings of factions and which try also to describe more the under world. I can understand if we can take a moral stand and record the verdict of public opinion against such newspapers but not against the 'Statesman', not against the 'Hindustan Times', not against the 'Times of India', not against the 'Hindu', not against the 'Amrita Bazar Patrika', not against the "Thinathanthi" which has got the largest circulation in the country and which happily belongs to my part of the country, Tamilnad. Therefore, Mr. Chairman, let us not call these newspaper barons as tycoons. Compared to the standards of the world, with due deference to the view that was expressed by my good friend, they are pygmies. We have yet to get a large newspapers group in country.

Vice-Chairman, I have yet Mr. another point to make, and that is there must be fairplay for the smaller fries. I know that under the dispensation of our Ministry here, there is a hue and cry amongst the editors and amongst the journalists of the smaller fries that they are not getting their due share. I would be one with the entire House in pleading that they must be given not only their right share but also a right to flourish this world of unfettered competition. The finest proof of our democracy that we have got is the co-existence of ever so many giants with hundreds of smaller fries. We want them to exist and exist with honour. Believe me, Mr. Vice-Chairman, the greatest deterrent that has come to the growth of these big barons, is their fair com-Just as between the two petition. nuclear giants they have got the biggest deterrent to war, so also between the biggest barons of the press we have got the greatest deterrent to monopoly in the shape of unfettered competition as an insurance against corruption, regimentation and prostitution of public opinion. Our people in the North Bombay election have

[Shri N. M. Anwar.]

demonstrated beyond any shadow of doubt that in spite of all the barons of the press combining and conspiring together they can take the right stand, which they have taken.

Shri Niren GHOSH: The press barons will be surprised to know that they have such a stout defender in the person of Mr. Anwar Ali Khan.

SHRI N. M. ANWAR: I am very proud to express my opinion even if I should be in a minority of one.

SHRI K. V. RAGHUNATHA REDDY Mr. Vice-Chair-(Andhra Pradesh): man, Sir, there have been expressions of some doubts regarding the concept of monopoly by some of the hon. Members. Some have said that there is only a trend towards a monopoly and not the actual existence of a And in support of monopoly. argument, they have said that there are more than two or three houses or groups owning newspapers in a chain it is a negation and therefore monopoly, and not monopoly itself. I am afraid that this sort of theorising in relation to the concept of monopoly is entirely wrong for monopoly taken the forms of oligopoly and dulopoly in the context of modern economics. All these forms, in other words, are the various modifications of monopoly and they form part and parcel of the very concept of monopoly itself. When we read the economic history of India and compare it with the history of development of the newspaper industry, we see an organic connection between the newspaper industry the economic development of country; it is in relation to industrial development and monopoly. monopoly in a newspaper industry is the projection of financial capital into the newspaper industry. That is the state of affairs which we have seen now. The Annual Report of the gistrar of Newspapers has given ample statistics. Statistics have been quoted by various friends here in order prove statistically the growth of monopoly in the newspaper industry.

need not traverse over that subject. It is also seen from this Report that there are various chains of newspapers, both in relation to the publication newspapers, as well as the news agencies which are controlled by the various business houses, the names of which have already been mentioned, notable among them being the Birlas, the Goenkas, the Dalmias and Jains. If we take a peep into economic history of India again, will see the growth of monopoly, how interlocked directorships are controlled by these business houses in the various aspects of the economic life of this country. Unless we are prepared to appreciate how this economic domination is being held in the hands of a very few business people, we will not be able to understand the meaning of the monopoly in the newspaper industry. One is organically connected with the other. And Mehta in his "Structure of Indian Industries" has clearly pointed out. And I may say in this context that Dr. Mehta is not any Socialist or Communist, but is the Economic Adviser to the Madhya Pradesh Government and is the Director of Statistics in the Economic Bureau. He has given figures and statistics to show various interlocked directorships are controlled by these people. It is stated-

"The Representatives of Birlas are on the Board of Directors of:—

#### Banks:

- 1. United Commercial Bank Ltd.
- 2. Bank of Baroda, Ltd.

Insurance Companies:

- 1. New Asiatic Insurance Co.,.
- 2. Ruby General Insurance Co., Ltd.

\* \* \* \* \*

Representatives of Goenkas are on. the Board of Directors of:—

# Banks:

- 1. State Bank of India, Ltd.
- 2. Bank of Baroda.
- 3. Bank of India.

#### Investment Trusts:

- 1. New India Investment Corporation, Ltd.
  - 2. Jaipur Investment Co., Iltd.
  - 3. Calcutta Investment Co., Ltd.

# Insurance Companies:

- 1. Standard Insurance Co., Ltd.
- 2. Triton Insurance Co.
- 3. Hercules Insurance Co."

I have quoted these companies more as illustrations rather than as elucidation of the entire theory or entire facts of the case. And from this point of view if we once look not only at concept of monopoly but also the entire magnitude of monopoly in relation to industry and financial capital, projection of finance into the newspaper industry will become clear. Otherwise, we will be carried away more by phrases, more by slogans, than by the actual understanding of the subject.

Now, Sir, the Press Commission had made certain recommendations. The Press Commission had dealt with the subject elaborately. And regarding the aspect of monopoly, I cannot do better than quote one of the statements issued by Shri M. Chalapathi Rau, one of the greatest editors of this evuntry. I am quoting his comments, vide 'The Press Commission's Report (Comments and Reactions)', page 42. He says:

"The picture of the Indian Press, as it emerges from the report which is as judicially worded a judgment should cause great concern ... The fact that the shrinkage in the number of newspaper owners is not the product of evil design but is largely attributable to economic and technological influences, does not lessen the

implications of the trend according to the Commission. I may point out what the Commission has not cared to point out as perhaps, being too obvious, that the five of the 15 owners control not only a high percentage of the circulation but the management and operation of most every sector of the industry. They are in a monopolistic position advertisein regard to newsprint, ments, financial resources, banking facilities, and relations with Government in their representative capacity."

It has been said by certain Members that the members of the Government themselves say that the Press Commission has not made any specific recommendation which can be plemented by the Government itself. I am afraid that this is a very unfair criticism about the efforts of the Press Commission and the recommendations that they have made. There is specific recommendation out of the many which have been made. It is highly notable recommendation which they have made. They have said that the Government should bring ward legislation to define 'restrictive and unfair practices in the press'. other words, it would be the duty of the Government and Parliament define what is meant by 'restrictive and unfair practices' and also find out ways and means by way of legislation to prevent this type of thing happening. This is a specific recommendation made by the Press Commission. Unfortunately, this has not been looked into nor given serious thought by the Government so far. Legislation can be brought forward as in the case of the Prevention of Corruption Act, there can be legislation named Prevention of Restrictive and Unfair Practices Bill. Legislation on model can be brought forward, and it would be the duty of the Government to bring forward such type of legislation as early as possible.

Sir, regarding the power of the press and the utilisation of the power of the press by the monopolistic interests.

# [Shri Raghunatha Reddy.]

views have been clearly expressed by many hon, friends. One of the notable, rather classic examples of how press can be used for the purpose of distortion and for forming opinions by making use of the tremendous, cumulative processes of suggestion is of very recent times, and it is in regard to the North Bombay election. And hon, friends have spoken about it. need not refer to it further. But the said fact remains how the press magnates tried to manipulate the electorate by trying to form opinions, trying to distort things, by processes of cumulative suggestions and creating a pathological atmosphere in which a particular candidate win and the other would lose. So, the power of the press is as it was at the time of Goebbels, as it has been well depicted in a book named "The Rape of the Masses". The power of press can be used to a tremendous exfor the formation of opinions which the people may not like which they may be forced to accept by the constant publication of news in some form or other. Thus, monopoly exists either in the economic field or in the field of the press or in some other form. The very act monopoly is very bad and it is a negation of the socialistic attitude and the socialistic way of life, which are planned to be created and generated in this country. In this context I may quote Mr. Krishna Menon, what he has expressed in one of his recent articles published in the 'Link' in its Independence Day issue on August, Dealing with the subject under caption 'Why socialism?', he has said:

"In our situation, all forms of economic and social privilege, of sectional interest of monopoly, and other concentrations of economic power and any substitution of influence for equality and placement for expertise are fraught with danger."

There cannot be a better warning that can be given in relation to the development of monopoly in this coun-

try than the warning given by Krishna Menon. In addition to the solution which the Press Commission had suggested, of bringing legislation for the purpose of defining restrictive and unfair practices preventing them I might suggest, if it does not sound highly revolutionary, that all the existing newspapers may be handed over to the working journalists who in their turn, may co-operative societies, and if that is not possible, if the provisions of the stitution are likely to come in the way, the owners of the Press can be paid for their properties, for what they are worth, under a hundred-year hire purchase agreement, in instalments, and this way the working journalists can run their own press and newspapers. The history of Indian journalists proved so far that they have lived up to their mark; the working journalists have never disappointed us and so, Sir, it is high time that we took ithis line. It is a pity that we are still thinking in terms of another Press Commission without even implementing the commendations of the Press Commission which had already met and made their recommendations. It had been said by Karl Marxonce, during the time of the British Government in that whenever there was trouble India the British Government used to appoint a Royal Commission, and the appointment of Royal Commissions used to go on ad nauseum, and though one Commission after another used to be appointed, the recommendations of the previous Commissions never used to be implemented. Unfortunately, in 1962, the Government of India is likely to follow the same course as British Government had followed relation to their Royal Commissions. It is a bad augury, and it is high time that the Government of India realized the danger of monopoly not only industrial and economic life but also in the press, which is organically connected with the economic life of the country.

Thank you.

شری اے - ایم - طارق: مستر وائس چيرمين - جهانتک اس ريزوليشون كا تعلق هے سوائے اسكے كه میں اسکی حمایت کروں اوو کچھ نہیں کو سکتا ہوں - لیکن ان بوے بوے لوگاں کو جنہوں نے همارے ملک میں اخبار نویسی کی ۔ جہاں تک اخبار نہیسی کے لفظ کا تعلق هے میں اس میں ایدیتروں اوو کورسپندنتوں کو شامل نهیں کوتا بلکہ جن لوگوں کی اجارة داری هے، جن لوگوں کی ملکیت اخباروں پر هو گئی هے — ان كو شکست دیلے کا انکے هانه سے مونوپلی کو چھیڈنے کا ایک ھی راستہ ھے کہ هماری محکومت هماری سرکاره چهواتے چهوتے اخباروں کو اس قابل بذائے، انمیں یہ طاقت پیدا کرے، کہ وہ ہوے اخبارون کا مقابلہ کریں ورند خالی یہ کہلے سے کہ هم پندرہ ممہران کی کمیٹی ابدائیں اس سے کام نہیں چلے نے دیکھا بہت سے معبران اس شدس سے ان کے حق میں بول رہے تھے كه يه تعصصب هوتا تها كه ولا اس مسئله کو سمجه هی نهین - یعنی اس میں برے برے لوگوں کا تعلق ہے جن کے ہاتھ میں اس ملک کے اخبار هين - أهم يه جائتے هين كه اگر خالي اخمار هوتے تو شاید هم اس قدر واویلا نه کوتے - انہوں نے اس ملک کی اقتصادی حالت پر جسطرے سے قبضه جمائے رکھا ھے اس قبضہ کو همیشد قائم رکھنے کے لئے اخبار ان کے وائے دیفنس

ھیں - اخماروں کے سائے میں وہ اید ہوے بڑے کرپشن کوہ بڑی بڑی غلطیوں کوہ دبائے رکھتے ھیں - تائس آف انڈیا پبلهکشنس کو لے لیجئے ۔ ایک بہت ہوے سیٹھ کا اخبار ہے جو نہ معلوم پانچ یا چهه دفعه استگللگ تک میں پکوے گئے هیں اتلے بوے، عظهم الشان أدمى هيى - أسكم عقولا أنكا قبضة صرف هماری پریس اندستری پر هی نہیں ہے بلکہ ہماری زندگی میں جو ایک بہت بڑا شعبہ ھے فلم الدَسطرہ ، اس کے لئے علیصدہ علیصدہ اخبار ھیں - مدی کا علیصدہ اخبار ہے -اب ذرا بمبئى ميں انہوں نے ديكها هے کہ حالت تھیک ہے۔ تو اب مراتھی میں شاعت کر رہے میں - کل اردو مهن کر رہے ههن ۽ پرسون کدراتي میں کر رہے ہیں - ایسی حالت ميں اس ريزوليشن كا مطلب يه هے جس کی میں اهمیت سمجهتا هوں کہ هم تمام ک کے رهائے والوں کو ان چالوں سے، ان سازشوں سے، خبردار کریں جو یہ بڑے بڑے سرمایہ دار اخبار کے نام پر کرتے ہیں ورنہ کسی آزاد ملک کے لئے جو ترقی کی طرف جا رہا ہو، اسکے لئے اخیار ہے حد ضروری ھے - اس میں کوئی شک نہیں که جہاں تک آزادی کا تعلق ھے، آزادی کی پیچهلی جلک کا تعلق هے - ان تمام لوگوں نے نہیں لیکن چند اخبار والوں نے کسی حد تک هماری حمایت کی

سارهے سات روپہ تن بانیس وهیں خرید کر اسی روپے میں بہتیا جاتا ہے اور روز مرہ ایک توک نہیں بھس آتوک آتے هیں اور هر ترک میں پنچیس تیس تی بانس لے جاتے ھیں اگر اس بوے ملک مهی جس کی آزادی پر اور ا خودداری پر این فضر کرتا هوره سین مسلمان هون، مهن معافي جاهدا هون مجه حساب نهین آتا آب ایک دن کی آمدنی کا حساب لیجئے اور دھکھٹے که چوده سال سے کتفاء کہا، هوا هے۔ (Interruption) قهائي كرور ساا تو هے دیکھا نہیں – ریسی حالت میں یہ جو پریس کا معاملہ ہے اس کو وہ اینا هتههار سمجهتے ههی اور سوچتے ھیں کہ وہ ملک کی خدمات کو رھے هين - چهوڻے چهوئے جرناست جاکے دماغ میں، جلکے جسم پر' جلکے قلم پرہ ان کے اخباروں کی بنیادیں قائم هیں ان کو دو رویهه تنضوالا بوهاتے هوئے جس قدر تکلیف انہیں هوتی هے یه هم جانتے هیں - لهمن ایک ایڈیٹر ماهب کو جلکو سهن جانتا هون، مهرے درست ههی، ایک زمانه مهن بہت اچھے دوست تھے، آج ان کی حالت یه هے که دو خط بهی قکتیت نہیں کرا سکتے مہن لھکن چو چو هزارہ سات سات هزار تلطواه لهلام هيس يه سب چهزیں جو ههی صرف المهار هی

نهین، اخمار نویسی کو لیس تو اس

مهن كافي فلط فهمي يهدا هو جائي -

[شرق اے - ایم - طارق] لیکن آزادی کے بعد جو خطرات همارے ملک میں ھیں جیسے ھادو مسلم فساد هے، هندی اردو انگریزی کا جهکوا ھے - ھمارے ملک میں جو صوبوں کا جهکوا هے، کھوراتی کا بسبئی والے کے خلاف، آسام کا بنکال کے خلاف، عم یہ جانتے میں کہ اس کے پہنچیے ان بوے اخبار والوں كا هاته هے -

جفاب والا - مهي نهايت ادب سے آيكے سامنے ايك واقعة ركهنا جاهتا ھوں - میں چاھٹا ھوں اس ایوان کے معزز ممهران اس پر غور کرین - مدههه پرديش بهت بوا صوبة نهيل هے - بور يحيهوا هوا صوبه هے -

شری اکهر هلی خان : بهت بوا صوبة -

شری اے - ایم - طارق: اس کے ساته هي جب وندهيم يرديه تها اس زمانه میں برلا ہرادرس نے وہاں اس چیز کے لئے لائسنس لیا که وندهیه پردیش میں وہ کافڈ کی ایک فیکٹری قائم کویں گے اور کافٹ کے لئے انہیں بانس کا تهیکه چاهیئے - جذاب وائس چهرمهن صاحب - بانس کا تههکه ان کو ساڑھے سات رویھہ فی تن کے حساب سے ملاھے اور اسی بانس کو آج بولا ہرادرس اسی مدھیہ پردیس میں نوے روپے تن روز بهتی میں - نو سال هو چکے، نہ پریس بنا، نه گفذ بنانے کا یلانت بنا اور مسلسل پچھلے نو سال سے انچ بهی نهیں چهپتی هے لیکن جب اس تصریک کی حمایت کوتے هوئے رام کرشن بنجاج بولتا هے تو صفحے کے کروں کا که بنیادی بات جو هے وہ یه هے مفحے بهرے جاتے هیں - کہ همارے هندی اردو اور رینجنل لهنگویج اس سلسله المین میں یه کہنا

که هماری هندی اردو اور ریجنل لهنگوییم کے جتابے چھوٹے چھوٹے اخبار میں مم چاهتا هوں که دیانتدان کو سامنے رکھ ان کو اس قابل بنا سمین که وه نوگون کر ایک اور خطرناک بات دیکھئے ان کی دمافی کیفیت کو تهیک کرسکیں۔ اخبارں میں سے ایک نے جمعہ کی اس کے لئے یہ ضروری ہے کہ ہم یہ رات کو کیا شروع کر دیا جمکه سترتے دیکھیں کہ ھبارے ملک مھی جو کو آپ کوئی کلتریدکشی نہیں کو چھوٹے چھوٹے لکھنے والے میں جن کے سکتے ۔ آپ کوئی تقریر نہیں کر سکتے ۔ قلم سے یہ فائدہ اتھاتے میں، هم ان کے سندے سے ووتنگ ہے - کہنے لگے که لیّے کولئی ایسا کام کر سکھی که آزادانه صاحب لدائے میں چینی آئے هیں طور پر یه کمهی لوگوں کو اینا قرم بهی رشین تینک پر - پی - تی - آئی نے ذکتیت کر سکیں ورنه حالت یه هے که اسکو روک دیا - گورنمنت آف اندیا نے يه پانچ چه اخدار نويس اجاره دار روک دیا - لهکن ایک اخبار نے یه هیں – صاحب، یہ تو همارے بس چیز چهاپ دی - ان لوگوں کے هاته کی بات نہیں ہے، ان سے بوے برے أس قدر مضبوط هيل - يه تو ميل وزیر کانپ اتھتے ھیں - قیتی سیکویٹری، نہیں کہہ سکتا کہ اگر مہرے بس پریس رجسٹرارہ ان کے بس کا کام نہیں میں هو تو میں ان کو کات دوں -هے - ولا يه بهي جانتے هيں كه انكے لیکن ضرورت اس بات کی ہے کہ ان هاته میں ارکس قدر هتهیار هے که جو کے هاتھوں کو کمؤور کرنے کے لیے هم کمؤور چاہے کہہ سکتے میں - میں کرشنامینی اخمار نویسوں کوہ چھوٹے چھوٹے اخباروں کے بارے میں کچھ نہیں کہنا چاھتا کوہ اس قدر مضموط کریں که وہ ان کا هوں ليكن پنچهلے اليكشن ميں جو هوا مقابله کر سکیل - لیکن مجهے انتہا ھے میں سمجھتا ھوں ھندوستان کے سے زیادہ افسرس ھے دو باتوں پر کہ لوگوں کے لئے کافی ہے - ایک طرف اس میرے ایک دوست نے یہ کہا ھے "ھورا ملک کا سب سے ہوا آدمی جسکو هم تو جرنلست، هم بهی ددهورا، کهه کہتے میں جوامرال نہروہ اس کے ایک سکتے هیں - میں نه صرف ایک کے ایک لفظ سے تمام دنیا کے کان اور آنکھ لئي ددهوراء كهم سكتا هون بلكم سب اور دل کے دروزے کھلجاتے ھیں۔ خاندان کے لئے ددھوراء کہہ سکتا ھوں۔

مهن ددهواه اے - ہی - جین کے لئے

جب ولا تقریر کرتا ہے اسکی تقریر دو

[شری اے -ایم -طارق] بهی کهونکا - ددهورآ، شانتی پرشاد جین کے لئے بھی کہوں گا۔ ددھوراء، گوئیڈکا کے لئے بھی کہوں گا۔ ''ھورا'' جے - تی برلا کے لئے بھی کہوں کا اور ددھورا" اے-تی منی کے لئے بھی کہوں كا - ليكن مهن يه ديكهذا هون كه كس حد تک ان اخبار والس نے پچھلے چردة سالور مين اس ملک كي اقتصادی پالیسی کے بارے میں، اس ملک کی خارجہ پالیس کے بارے ميره اس ملک مين نيشلل انتیکریشن لایے کے لئے ایجیتیت کیا هے لیکن میرا دعوی هے اور دیانتداری سے دعوی ہے کہ انہوں نے هر موقعہ پر \* مجهے، میری اولاد کو، آیندہ آنے والی نسلوں کو، اس طریقه پر غلط راستے پر دَالا هِ که آج هدوستان میں جو کچه ھو رہا ھے وہ سب ان کی مہریانی سے ھو رھا ھے - میں اس ایوان کے معبران سے یہ پوچھنا چاھتا ھوں که اگر چین سے جنگ کرنا ھی ضروری ھے ہتو میں شام کو کردوں کا - اس میں کیا بات هے دو سخت لفظ کہة دیئے - جلک چهوائی چهوائی باتوں سے هو سکتی هے -لیکن ان اخهار نویسوں سے بوے بوے اخبار نویسوں سے، میں یہ پوچھدا چاهتا هول که کیا چین هی صرف اس ملک میں قابض هوا هے - صلحب ایک راسته نکالا جانا هے که چین سے جنگ کرو اور پاکستان سے دوستی کرو ۔ اکر پاکستان هماری کرئی بات کهتا هے

تو یہ اخدار والے اس طریقہ سے اور ایک خاص پالیسی کے تحت بات کرتے هیں کیونکہ انکا انترست وهاں بھی هے -پاکستان میں اچھے خاصے نیشنلست مسلمانور کو مار مار کر ان کا حلیه درست كيا جاتا هے - بادشاہ خان پچھلے دس ہارہ سال سے جیل میں هیں - لیکن رام کوشن بجاج وهال اب بهی بزنس کرتے ھیں - ان لوگوں سے سوال یہ ھے کہ سرمایہ داری کی جو ذھلیت ھے اس کا ادھر اثر ھے نه ادھر اثر ھے - ان کو مسلمان ھندو سکھایا جانا هے لیکن آپس میں یہ سب دوست هين - جنام صاحب يهي اینا مکان دالمیا جی کو هی بینج كيُّم نهم يعلى ان مين هلدو مسلمان كا سوال دهين هے - ميں يه چاهتا ھوں اور میری وزیر صاحب سے یہ درخواست هے که ملک کی موجودہ حالت کو مدنظر رکھتے ھوئے ۔ اس میں کوئی شک نہیں کہ همارے ملک مدن بهت پوهے لکھے دوگ نهين هين ليكن چاره چهه آتهه دس سال سے لوگ علم کی طرف جا رھے ھیں - یونیورسٹی میں ھمارے اچهے اچهے لڑکے آڑھے هیں - تعلیم بوهة رهي هے اور لوگوں كو احبار پرهنے کا شوق هو رها سے - يه ضروري هے که هم ایک ایسا پائی بنائیں جس کے تحصت هم یه کوشش کریں که اراکلے چار پانیم سالوں میں هم اس آملک

مهن اتذے اخدار پیدا کو سکیر، اتنے اچھے اخبار بیدا کر سکیں جو الكے مقابلة میں لوگوں كو اس قابل بنادین که وه اخبار پرهنا شروع کردین-ان لوگوں کو گئی گھاتا نہیں کیونکھ دس پیس قسم کے کاروبار ھیں - یہاں كهاتًا هوا تو وهال مذافع دّالا - اكر فلم فیر فیل ہوتا ہے تائمس آف اندیا سے اس کا گھاتا پورا ھوتا ھے ۔ نہیں تو جواهرال جی کے نام سے ایک کتاب چهاپ دی دهجواهرالل نبرو بائی رفیق فكرياء ودفور ورة بائي أيس-يي-جينء تو ایسی چیزیں ان کے پاس هیں -ان کے پاس بہت گور ھیں ۔ یہ تو بالکل یلڈے میں - لہذا اس چیز کی ہے حد ضرورت ھے کہ آپ مہردانی فرما کر اس چیز کو مد نظر ردهین تاکم اس ملك مهين كافي اخبار پيدا هو جانين -چهوتے بچهوتے اشہاروں کو ایت دی جائے -اچھے اچھے جرنلسٹ آپ کے پاس ھیں اور اس سے ھی اس ملک کا بھلا ھو سكتا هے - ورثه اس طرح سے هم كهيں کہ ان سے مونوپلی چھین لی جائے یہ نا ممکن بات ہے - ان کے ہاتھوں میں آخر همالی بهی جان هے یعنی همارے بارے میں بھی وہ جو چاھیں صبنے سے شام تک کہدیں - ان کی مرضی هے لیکن مهری درخواست هے که آپ اس مسئله پر مهربای فرماکر توجه دین-

مجھے سوشلست پارتی کے ایک ممبر کو ایک مذت میں جواب دیدا ھے میں ان شے یہ امید رکھتا تھا کہ

وہ بغیر کسی شرط کے اس ریزولیشن کی حمایت کریں کے کیونکہ سوشلوم میں اجارہ داری نہیں ھے لیکن انہوں نے اپنی تقریر اس طرح سے کی که کہیں کمیونسٹ پارتی پرہ کہیں کمیونزم پره کهیں نیو ایم پره کهیں بلتن یر ایسے خھالات کا اظہار کیا کہ جسسے هم كو غلط فهمي مين ذال ديا هے -کمیونسٹ پارٹی کیا ہے اس سے مجھے كوئى تعلق نهين هے ليكن جهانتك انہوں نے بلٹز کے بارے سیس کہا ھے یہ کہنے کا مجھے حق ھے کہ بلٹز کے ایذیٹر مستر کرنصیا میرے دوست هیں، میں انكو جانتا هول اور ميل اس ايوان میں یہ بیانگ دھل کہنا چاھتا۔ ھوں کہ میں ان لوگوں میں سے ھوں جو اسکی دیانتداری بر فخر کرتے هیں، اسكى وطرن يرستى پر فخر كرتے هيں -میں جانتا عوں که ولا ایک ایسا جرنلست في جس إلا لخبار چهياني هي بک جاتا ہے اور بوی مشکل سے ملتا ھے - بچے بچے سرمایة داروں کو بھانے کے لئے اگر چھوٹے أدمی پر جمله هوتا هے تو اسکو روکا جانا چاهیئے - جیسے میں چھوٹا آدسی هوں اور مجھ سے کوئی غلطی ہو جاتی ہے تو یہ کہاں تک تھیک ہے کہ میری غلطی کو اس ظرم سے ایکسپوز کیا جائے کہ جیسے میں کوئی بہت ہوا آدمی ھوں جو اس ملک کے ٹکوے تکوے کرنا چاھتا ھے جو اس ملک کی اقتصادی

حالت پر اپنا قبضه جمائے رکھنا چاھتا ھے اور آپ کے، میرے خون سے اپنے جسم کی طاقت کو بڑھایا چاھتا ھے -

ان چند الفاظ کے ساتھ م س ریزولیشن کی پوری تائید کرتا ھوں اور هموممت سے توقع رکھتا ھوں کہ وہ اس ملک کے چھوٹے چھوٹے اخماروں کو زندہ رکھنے میں اور بڑے بڑے ینڈوں کو ختم کرنے میں مدد دے گی -

†िश्री ए० एम० तारिक (जम्म ग्रौर कश्मीर) : मि० वाइस-चेयरमैन, जहां तक इस रेजुलेशन का ताल्लुक है, सिवाय इसके कि मैं इसकी हिमायत करूं ग्रौर कुछ नहीं कर सकताहं लेकिन इन बड़े-बड़े लोगों को जिन्होंने हमारे मुल्क में अखबारनवीसी की---जहां तक ग्रखबारनवीसी के लक्ज का ताल्लुक है, मैं उसमें एडीटरों भ्रोर कारस्पोन्डेन्टों को शामिल नहीं करता, बल्कि जिन लोगों की एजारादारी है, जिन लोगों की मिल्कियत श्रखबारों पर हो गई है—उन को शिकस्त देने का, उन के हाथ से मोनोपोली को छीनने का, एक ही रास्ता है कि हमारी हकुमत, हमारी सरकार, छोटे छोटे अखबारों को इस क़ाबिल बनाये, उनमें यह ताकत पैदा करे कि वो बड़े श्रखबारों का मुकाबला करें वर्ना खाली यह कहने से कि हम १५ मेम्बरान की कमेटी बनायें उससे काम नहीं चलेगा । भ्रापने देखा कि बहुत से मेम्बरान इस शिद्दत से उनके हक में बोल रहे थे कि यह ताज्जुब होता था कि वो इसको समझे भी या नहीं। याने इसमें बड़े बड़े लोगों का ताल्लुक है। जिनके हाथ में इस मुल्क के श्रखबार हैं। हम यह जानते हैं कि अगर खाली अखबार होते तो शायद हम इस कदर बावेला न करते । उन्होंने इस मुल्क की इक्तसादी हालत पर जिस तरह से कब्ज़ा जमाये रला है, उस कब्जे को हमेशा क़ायम रखने के लिये ग्रखबार उन के लिये डिफेन्स हैं। अखबारों के साये में वो अपने बड़े बड़े करण्ज्ञन को, बडी बड़ी ग़ल्तियों को दबाये रखते हैं । टाइम्स ग्राफ इंडिया पब्लिकेशन्स को ले लीजिये। एक बहुत बड़े सेठ का श्रखबार है जो न मालम ४ या ६ दफा स्मर्गालग तक में पकड़े गये हैं । इतने बड़े श्रजीमश्शान श्रादमी हैं । इसके श्रलावा उनका कब्ज़ा हमारे प्रेस इंडस्ट्री पर ही नहीं है बल्कि हमारी जिन्दगी में जी एक बहुत बड़ा शुक्रवा है फिल्म इंडस्ट्री, उस के लिये ग्रलहदा ग्रखबार हैं। हिन्दी का श्रलहदा ग्रख़बार है। ग्रब ज़रा बम्बई में उन्होंने देखा है कि हालत ठीक है तो ग्रब मराठी में भी इशात कर रहे है। कल उर्दू में कर रहे हैं, परसों गुजराती में कर रहे हैं। ऐसी हालत में इस रेजुलेशन का मतलब यह है जिसकी में ग्रहमियत समझता हूं कि हम तमाम मुल्क क रहने वालों को इन चालों से, इन साजिशों से अबरदार करें जो ये बड़े बड़े सर्मायादार ऋखबारों के नाम पर करते हैं वर्ना किसी श्राजाद मुल्क के लिये जो तरक्की की तरफ जा रहा हो, उसके लिये ग्रखबार बेहः जरूरी है। इसमें कोई शक नहीं कि जहां तक ग्राजादी का ताल्लुक है आजादी की पिछली जंग का ताल्लुक है, इन तमाम लोगों ने नहीं, लेकिन चन्द ग्रखबार वालों ने किसी हद तक हमारी हिमायत की । लेकिन आजादी के बाद जो खतरात हमारे मुल्क में हैं जैसे हिन्दू मुस्लिम फ़साद है, हिन्दी, उर्दू, ग्रंग्रेजी का झगड़ा है, हमारे पुच्क में जो सुबों का झगड़ा है, गजराती का बम्बई वाले के खिलाफ़, ग्रासाम का बंगाल के खिलाक, हम यह जानते हैं कि इसके पीछे इन बड़े **ध**खबार वालों का हाथ है।

जनाबेवाला में निहायत ग्रदब से ग्राएके सामने एक वाकिया रखना चाहता हूं। मैं चादता हूं इस एवान के मोग्राज्य मेम्बरान इस पर गौर करे । मध्य प्रदेश बहुत बड़ा सूबा नही है बड़ा पिछड़ा हुन्ना सूबा है ।

श्री ग्रकबर ग्रली खां: बहुत बड़ा सृवा है '

श्री ए० एम० तारिक : इसके साथ ही जब विन्ध्य प्रदेश था उस जमाने में बिडला बादर्स ने वहां इस चीज के लिये लाइसेंस लिया कि विन्ध्य प्रदेश में शे कागुज की एक फैक्टरी कायम करेगे श्रौर कागज के लिये उन्हें बास का ठेका चाहिये । जनाब वाइस चेयरमैन साहब, बास का ठेका उन को साढे सात रुपये फी टन के हिसाब से मिला है और इसी बास को भ्राज बिडला ब्रादर्स इसी मध्य प्रदेश में नव्वे रुपये टन रोज बेचते हैं। नौ साल हो चुके, न प्रेस बना, न कागज बनाने का प्लाट बना और मुसलसल पिछले नौ साल से साढे सात रुपये टन बास वही खरीद कर ग्रस्सी रुपये में बेचा जाता है स्रौर रोज मर्रा एक ट्रक नही, बीस ट्रक आते हैं और हर ट्रक में २५-३० टन बास ले जाते हैं। श्रगर इस बडे मुल्क में जिसकी श्राजादी पर ग्रीर खुद्दारी पर मैं फखर करता हू--मै मुसल-मान ह मुग्राफी चाहता हू मुझे हिसाब नही श्राता--श्राप एक दिन की श्रामदनी का हिसाब लीजिये श्रौर देखिये कि १४ साल से कितना, क्या हुआ है (Interruptions) ढाई करोड सुना तो है देखा नही। ऐसी हालत में यह जो प्रेस का मामला है उसको वो अपना हथियार समझते हैं श्रीर सोचते है कि वो मुल्क की खिदमात कर रहे है। छोटे छोटे जर्नं लिस्ट जिनके दिमाग में, जिनके जिस्म पर, जिनके कलम पर उनके ग्रलबारो की बुनियादे कायम हैं, उनकी दो रुपया तनस्वाह बढाते हुए जिस कदर तकलीफ उन्हें होती है यह हम जानते हैं। लेकिन एक एडिटर साहब को जिनको मैं जानता हू, मेरे दोस्त है, एक जमाने मे बहुत भ्रच्छे दोस्त थे, ग्राज उनकी

यह है कि दो खत भी डिक्टेट नहीं करा सकते है लेकिन छ -छ हजार, सात-सात हजार, तनस्वाह लेते है। ये सब चीजे जो है सिर्फ श्रखबार ही नही, श्रखबार नवीसी को ले, तो उसमे काफी गलतफहमी पैदा हो जाये । इस तहरीक की हिमायत करते हुए मैं वजीर साहब से यह दरख्वास्त करूगा कि बुनियादी बात जो है वह यह है कि हम।रे हिन्दी उर्दू ग्रीर रिजनल लैंगुएज के जितने छोटे छोटे ग्रलवार है हम उनको इस काबिल बना सके कि वो लोगो की दिमागी कैफियत को ठीक कर सके। उसके लिये यह ज़रूरी है कि हम यह देखें कि हमारे मुल्क मे जो छोटे छोटे तिखने वाले हैं, जिनके कलम से यह फायदा उठाते है, हम उनके लिये कोई ऐसा काम कर सके कि स्राजादाना तौर पर यह कमी अपना टर्म भी डिक्टेट कर सके वर्ना हालत यह है कि ये पाच छ: **श्रख़बार नवीस इजारादार हैं । साहब,** वह तो हमारे बस की बात नहीं है, उनसे बड़े बड़े वज़ीर काप उठते हैं । डिप्टी सेऋेटरी, प्रेस रजिस्ट्रार, उनके बस का काम नहीं है। वो यह भी जानते है कि उनके हाथ में किस कदर हथियार है कि जो चाहे कह सकते है। मैं कृष्ण मेनन के बारे मे कुछ नहीं कहना चाहता हू लेकिन पिछले इठेक्शन मे जो कुछ हुम्रा है, मैं समझता हू कि हिन्दु-स्तान के लिये काफी है। एक तरफ हिन्दु-स्तान का सब से बडा ग्रादमी जिसको हम कहते है जवाहरलाल नेहरू, उसके एक एक लफ्फ से तमाम दुनिया के कान स्रौर **ग्राख ग्रौर दिल के दरवाजे खुल जाते हैं,** जब वो तकरीर करता है उसकी तकरीर दो इच भी नही छपती है, लेकिन जब राम-कृष्ण बजाज बोलता है तो सफे के सफे भरे जाते हैं।

इस सिलसिले में, मैं यह कहना चाहता हू कि दयानतदारी को सामने रख कर एक ग्रौर खतरनाक बात देखिये। इन ग्रखबारों मे से एक ने जुम्मे की रात को क्या शुरू [श्री ए० एम० तारिक]

कर दिया । जब कि सेटर-डे को श्राप कोई कन्ट्राडिक्शन नहीं कर सकते, स्राप कोई तकरीर नहीं कर सकते, सण्डे से वोटिंग है। कहने लगे कि साहब, लद्दाख में चीनी श्राये हैं रिशयन टैक पर । पी० टी० म्राई० ने इस को रोक दिया, गवर्नमेंट भ्राफ इंडिया ने इसको रोक दिया, लेकिन एक ग्रखबार ने यह खबर छाप दी । उन लोगों के हाथ इस क़दर मजबत है। यह तो मैं नहीं कह सकता कि ग्रगर मेरे बस में हो तो उनको दूं। लेकिन जरूरत इस बात की है कि उनके हाथों को कमज़ोर करने के लिये हम कमज़ोर ग्रखबार नवीसों को, छोटे छोटे ग्रखबारों को इस क़दर मजबूत करें कि वो उनका मुक़ाबला कर सके । लेकिन मझे इन्तहा से ज्यादा श्रफसोस है दो बातों पर कि मेरे एक दोस्त ने यह कहा है "हुरी ट् जरनेलिस्ट" । हम भी "हुर्रा" कह सकते है मैं न सिर्फ़ एक के लिये "हुर्रा" कह सकता हं बल्कि सब खानदान के लिये "हुर्रा" कह सकता हूं। मैं ए० पी० जैन के लिये भी कहुंगा "हुरी", शान्ति प्रसाद जैन के लिये भी कहुंगा। "हुरी" गोयनका के लिये भी कहूंगा । "हुर्रा" जी० डी० बिड़ला के लिये भी कहुगा श्रीर "हुरी" ए० डी० मणि के लिये भी कहुंगा । लेकिन मैं यह देखता हूं कि किस हद तक पिछले १४ मालों में इस मुल्क की इक्तसादी पोलिसी के बारे मे, इस मत्क की खारजा पालिसी के बारे मे, इस म्ल में नेशनल इंटेग्रेशन लाने के लिये, एजिटेट किया है लेकिन मेरा दावा है, दयानतदारी से दावा है, कि उन्होंने हर मौके पर मुझे, मेरी श्रीलाद को, श्राइन्दा श्राने वाली नस्लों को इस तरीक़े पर ग़लत रास्ते पर डाला है कि ग्राज हिन्दुस्तान में जो कुछ हो रहा है उनकी मेहरबानी से हो रहा है। मैं इस ऐवान के मेम्बरान से यह पूछना चाहता हूं कि ग्रगर चीन से जंग करना ही जरूरी है तो मैं शाम को कर द्गा। इसमें भया बात है दो सम्त लफ्ज कह दिये। जंग

छोटी छोटी बातों से हो सकती है लेकिन इन भ्रखबार नवीसों से बड़े बड़े श्रखबार नवीसों से मै यह पूछना चाहता हूं कि क्या चीन ही इस मुल्क में काबिज हुन्ना है। साहब, एक रास्ता निकाला जाता है कि चीन से जंग करो श्रौर पाकिस्तान से दोस्ती करो । श्रगर पाकिस्तान हमारी कोई बात कहता है तो ये ग्रखबार वाले इस तरीके से भ्रौर एक खास पोलिसी के तहत बात करते है क्योंकि उनका इंटरेस्ट वहां भी है। पाकिस्तान में ग्रच्छे खासे नेशनलिस्ट मुसलमानों को मार मार कर उनका हिलया दुरुस्त किया जाता है। बादशाह खान पिछले १०-१२ साल से जेल मे हैं लेकिन रामकृष्ण बजाज वहां भ्रब भी बिजनेस करते है। उन लोगों से सवाल यह है कि सर्मायादारी की जो जहनियत है उसका इधर ग्रसर है, न उधर ग्रसर है। उनको म्सलमान हिन्दू सिखाया जाता है, लेकिन श्रापस मे ये सब दोस्त है । जिन्ना साहव भी श्रपना मकान डालिमया जी को ही बेच गये थे यानि उनमें हिन्दू मुसलमान का सवाल नही है। मैं यह चाहता हूं स्रोर मेरी वजीर साहब से यह दरस्वास्त है कि मल्क की मौजूदा हालत को महेनजर रखते हए--इसमे कोई शक नहीं है कि हमारे मलक में बहुत पढ़े लिखें लोग हैं लेकिन चार, छ., ग्राठ, दस साल से लोग इल्म की तरफ़ जा रहे हैं, यनिवर्सिटी में हमारे अच्छे अच्छे लडके आ रहे है, तालीम बढ रही है ग्रौर लोगों को ग्रखबार पढ़ने का शौक हो रहा है--यह ज़रूरी है कि हम एक ऐसा प्लान बनाये जिसके तहत हम यह कोशिश करें कि ग्रगले चार पांच सालों मे इस मुल्क में इतने भ्रखबार पैदा कर सकें, इतने भ्रच्छे ग्रखबार पैदा कर सकें जो उनके मुकाबले में लोगों को इस क़ाबिल बना दें कि वो प्रखबार पढना शुरू कर दें। लेकिन इन लोगों को कोई घाटा नहीं क्योंकि दस बीस किस्म के कारोबार हैं। जहां घाटा हुम्रा तो वहां मुनाफ़ा डाला। श्रगर फ़िल्मफ़ेयर फेल होता है, टाइम्स श्रा इंडिया से उसका घाटा पूरा होता है। नहीं तो जवाहरलालजी के नाम से एक किताब छाप

की इक्तसादी हालत पर कब्जा जमाये रखना

चाहता है और ग्रापके, मेरे खुन से ग्रपने

जिस्म की ताकत को वढाना चाहना है।

इन चन्द श्रलग्राज के साथ मैं इस रेजुलेशन की पूरी ताईद करता हू श्रौर हुकृमत से तवक्को रखता हूं कि वो इस मुल्क के छोटे छोटे श्रखबारो को जिन्दा रखने में श्रौर बडे बडे पण्डों को खत्म करने में मदद देगी।

THE MINISTER OF INFORMATION AND BROADCASTING (Dr. B. GOPALA REDDI) Mr Vice-Chairman, Sir, we have covered a very large ground on what looked like an innocuous Resolution.

Sir, we have pleaded for helping the small newspapers in our country, we have gone into the details of the dictatorship of some of these big press barons and our advertisement policy also came in for a good deal of discussion. So, I believe we have had a very wide range of discussion on this matter.

Sir, there would not have been any difficulty on my part to have accepted the Resolution if I felt convinced that there existed today in the country a sort of concentration of press power which is leading to regimentation of ideas If the public were not able to get adequate choice of newspapers, certainly we could have straightway said there is inonopoly.

SHRI BHUPESH GUPTA. It is a choice between the Republican Party and the Democratic Party

दी "जवाहरलाल नेहरू बाई रफीक जकरिया" ''फोरवर्ड बाई एस० पी० जैन''। ऐसी चीजे उनके पास है, उनके पास बहुत गर है। ये तो बिल्कुल पण्डे है, लिहाजा इस चीज की बेहद जरूरत है कि भ्राप मेहरबानी फरमा कर इस चीज को मद्देनजर रखे ताकि इस म्हक मे काफी ग्रखबार पैदा हो जाये । छोटे छोटे ग्रखवारो को एड दी जाये, ग्रच्छे ग्रच्छे जर्नलिस्ट स्रापके पास है स्रौर इससे ही इस मुल्क का भला हो सकता है, वर्ना इस तरह से हम कहे कि उनसे मनोपोली छीन ली जाय या नाम्मिकन बात है। उनके हाथों मे श्राखिर हमारी भी जान है याने हमारें बारे मे भी वो जो चाहे सुबह से शाम तक कह दे उनकी मर्जी है लेकिन मेरी दरस्वास्त है कि ग्र.प इस मसले पर मेहरबानी फरमा कर तवज्जो दे।

मुझे सोशलिस्ट पार्टी के एक मेम्बर को एक मिनट में जवाब देना है। मैं उनसे यह उम्मीद रखता हं कि वो बगैर किसी शर्त के इस रेजुलेशन की हिमायत करेगे क्योकि सोशलिज्म में एजारादारी नहीं हैं लेकिन उन्होने अपनी तकरीर इस तरह से की कि कही कम्यनिस्ट पार्टी पर, कही कम्यनिज्म पर, कही "न्यू-एज" पर, कही "ब्लिटज" पर ऐसे खयालात का इजहार किया कि जिससे हमको गलतफहमी ये डाल दिया है। कम्यनिस्ट पार्टी क्या है, इससे मुझे कोई ताल्नक मही है, लेकिन जहा तक उन्होने ''ढिलटज'' के बारे मे कहा है यह कहने का मुझे हक है कि "ब्लिट्ज' के एडिटर मि० करजिया मेरे दोस्त है, मैं उनको जानता हु श्रौर मैं इस ऐवान मे यह बबागे दुहल कहना चाहता हू कि मैं उन लोगो में से हु जो उसकी दयाननदारी पर फख़ करते है, उसकी वतन परस्ती पर फख करते है। मै जानता ह कि वो एक ऐसा जर्नलिस्ट है जिसका अखबार छपते ही बिक जाता है ग्रौर बड़ी मुक्किल से मिलता है। बडे सर्मायादारों को बचाने के लिये

DR. B. GOPALA REDDI: I am not yielding, Mr. Bhupesh Gupta. I want to examine the position whether there is an adequate choice of newspapers for the public. If they want to go in for any type of newspaper, certainly they can. Whether it is Communist, whether it is D.M.K., whether it is P.S.P., whether it is Congress, whether it is Hindu Mahasabha, all types of papers are now available in country. Therefore, I do not think, Sir, that we have reached a stage when we have developed a sort of regimentation of ideas and it may be said to the credit of our press here and to the credit of the Government also that the papers are free to express their opinion. Whether they are of the Communist leanings, or the D.M.K. leanings or any type of leanings, they are free to express their views. They are expressing freely and they are, of course, campaigning and doing propaganda in their own line. Looking at it from that angle, the democracy in our country is quite safe because there is variety of opinion in our country as expressed by the newspapers.

SHRI BHUPESH GUPTA: But the Press Commission did not say that.

Dr. B. GOPALA REDDI: I am coming to the Press Commission. Do not be in a hurry.

Therefore, Sir, there is adequate choice of newspapers. Take any State. There are certain papers in certain States where they have a large circulation, say, even in West Bengal. a man wants any other type of newspaper or he wants to see the other side of the picture, he is certainly free to buy any newspaper which is available in the country. After all, he can get one side of the picture from paper and another side from another paper and he can form his own opinion. Therefore, there is no question of regimentation of ideas.

SHRI BHUPESH GUPTA: That is the latest philosophy of the Minister.

DR. B. GOPALA REDDI: After all, I am dealing with a very difficult question in the matter because most of the hon. Members have expressed their opinions and it is up to them also to listen to what I want to say in this matter before I can say whether I am accepting or rejecting the Resolution or whether I am requesting the hon. Member to withdraw the Resolution or whatever . . .

SHRI BHUPESH GUPTA: But you have already said that you would not like to accept it.

DR. B. GOPALA REDDI: Again, when we say "monopoly", is any one firm or one house or one baron who is controlling all the newspapers or most of the newspapers in our country? As he himself said, there three houses which are competing with each other. And that is good in way. If it is only one Shanti Prasad Jain, or one Birla or one Goenka, there would have been a greater danger. Now that there are three people, their own self-interest compels them compete with each other and different opinions might be given out their own standpoint. So even from that strictly legalistic point of view, there is no monopoly. There is one man trying to control the entire press or trying to give his own views to the entire country. There are three people. Even about these three people, I would like to examine the figures. When you say chains, groups multiple units and all that, even newspapers like the 'Hindu' is included in this. I am really sorry that when we examine these figures, we say that the 'Hindu' also is one of the group papers because they have a 'Sports Weekly'. Because they have the 'Sports Weekly', the 'Hindu' also is called a group paper. Our definition of these chains, groups and multiple units have to be re-examined. The 'Hindu' is only one paper coming from Madras. been there for a very long time. It is not by any means a sort of a paper but because it has a weekly paper called 'The Sportsman' or 'The. Sport', it is called a group paper. Likeother papers are called-the 'Malayala Manorama' for example because they have a weekly. They have one daily and perhaps one week-Therefore they are called group papers. The 'Hindustan Standard' will have one Bengali paper and English paper and therefore it is a sort of chain paper. Suppose the 'Hindustan Times' has got a chess paper, suppose tomorrow it starts a chess paper, it is also called a group paper. After all in the different fields if they are trying to reach different people and try to give expression to different , subjects-it may be economics, it may be sports, it may be literature, it may be culture, it may be dramatics or anything-they will be called immediately a group paper or multiple paper and all that. You have to take only the dailies. If they have a weekly paper for films and things like that, it does not matter. If they have Femina it does not matter. It will cater for a different reading altogether but as far as daily papers are concerned, we will have to confine ourselves to examining how they stand vis-a-vis the daily newspaper reading public, as far as the English or language papers are concerned. Even if we take the Express Newspapers, after all taking their entire papers-the Telugu, Tamil, English etc., all five papers-all that comes to 10.5 per cent. of the circulation of the daily newspapers in India. 10.5 per cent. is the highest. The 'Times of India' 6.5 per cent. The 'Hindustan Times' is . . .

SHEEL BHADRA YAJEE: They are press Maliks, the 'Hindustan Times', the 'Searchlight', the 'Leader', and their allied Hindi newspapers are owned by Birla.

Dr. B. GOPALA REDDI: It is only 10 per cent. The balance of 90 per cent. is available for the non-Express people.

SHRI BHUPESH GUPTA: One group.

Dr. B. GOPALA REDDI: One group has got only 10 per cent. while 90 per cent. of the reading public is available for the other papers. Even the called 'monopoly units and like that—The 'Times of India' all its dailies and weeklies-have only 6:5 per cent. (Interruptions.) Therefore, I say that after all we have reached a stage like Roy Thompson and others. He controls about papers in England and other places . (Interruptions.) I am dealing with a very difficult subject. You can ask questions towards the end of the speech.

SHRI BHUPESH GUPTA: Give the circulation of the English papers.

DR. B. GOPALA REDDI: Even if we take the circulation of the English papers, after all in our country we do not have even one daily newspaper for every 100 people. The entire cirpress-English, culation of the daily language papers and all that—is 46 lakhs of papers or so. We do not have a paper per 100 persons, whether it is Hindi Bengali, Gujarati or or whatever it is. We are in that infant stage, we are yet to reach masses of our people through this effective medium and just to say that because somebody has got 10 per cent. of the daily newspaper public with him, that it is a monopoly and then try to control it by a committee both the Houses and all that perhaps is a little premature and we are constantly on the watch. I am not apologist for any big jute paper any other paper. I am not anxious that they should be controlling public opinion by any means but all the same, I say that the time has not yet come. We have to encourage the newspapers whether they are big, small or mofussil papers, metropolitan papers, language papers, district papers, taluk papers or any other papers. All types of newspapers must be encouraged and I want that the small papers must have a fair deal in this matter. The time has not yet come when the so-called big papers—after all their circulation may be hardly 2 lakhs or even less

[Dr. B. Gopala Reddi.]

than 2 lakhs and it is only the Indian Express which is a five-centre newspaper that has crossed the limit of two lakhs, otherwise all of them are well below the 2 lakh circulation . . .

SHRI BHUPESH GUPTA: We are entitled to ask this, since the Government is intervening in the debate. The Press Commission took certain facts and pointed out a concentration. According to the report of the gistrar, that has increased. The Press Commission recommended that concentration should be broken. Government was more or less committed to it in a way-more or less I say. Now I would like to know why the Government is not carrying out its commitment.

Shri M. H. SAMUEL: These questions may be put at the end of the Minister's reply because we are anxious to listen to the Minister. There has been a very lively debate and we are anxious to listen to him rather than the interruptions. We have heard Mr. Gupta before.

Dr. B. GOPALA REDDI: The Press Commission suggested a potential tendency for concentration and from 1954 to 1962 nothing very big has happened. We have examined the figure from year to year. The Registrar himself has said:

"There has been no buying up of small papers by large combines nor has there been any amalgamation of combines as a result of buying of one by the other. The monopoly of readership and concentration of ownership in a few combines however exist."

There is a slight change. The number of newspapers remains more or loss the same. The percentages have varied, sometimes they have gone down and sometimes they have gone up. Nothing has happened since 1954 when the report of the Press Commission came out to the public. The Press Commission, again as Mr. Mani has

said, have examined it in great length. They sat for 5 days on this very matter of how to control these monopolies. What did they do ultimately? What is the constructive suggestion They said: that they have given? 'You appoint a Press Council and if the Registrar feels that there is a tendency for the growing up of monopolies or of newspaper power, concentration then you bring it to the notice of the Press Council. Then they will start investigating into the matter.' is what they said. They could not give anything more than that. Had they said something more constructive, certainly we would have jumped at it and implemented those ideas. The Press Commission, having gone into the whole question so thoroughly, having examined so many people, ultimately suggested: "You bring it to the notice of the Press Council". What Press Council is going to do, they have not defined. Even on a small matter like the price-page schedule, to what trials it led? It was upset by the Supreme Court. Even on a small matter like that they said: "You have not got the power to curtail their freedom, their profession or the price whatever it is." Likewise in a matter like this, immediately, any small paper or big paper, will go to the Supreme Court and challenge what we are trying to do or what we propose to do.

SHRI BHUPESH GUPTA: We are here to amend the law.

DR. B. GOPALA REDDI: If you amend the Constitution, it is a different matter. As the law stands to-day, we do not have much power to curtail their expansion or whatever it is and we cannot even say: 'Do not start another newspaper', because that power, given to the Government again, is very dangerous weapon in the hands of the Government. Nobody wants trust the Government with giving that power. We will not have the power to say: 'Do not start a paper and because we have no newsprint we cannot say, "Do not start a weekly or daily." After all if they want to criticise the Government by bringing out their dailies or week ies, it is open to them to do so. It is not for the Government to say, 'Do not start' and we do not want to be accused later that we have stopped a newspaper because it is likely to be anti-Government and things like that. We do not want that power either.

5 PM.

Certainly I am one with Shri Arora when he says that they aid not act properly in the North Bombay election Prime Minister's speech was The blacked out Every intelligent man, every reader in India, felt that what the press had done was a very wrong thing to do They were condemned and they stand condemned for what they had done But apart from that I do not think, Sir, that they deliberately suppress certain items of news and things like that As my hon, friend Shri Anwar said, the presentation of news generally is good in our country and they give all varieties of opinions. I get Rajaji's speech in Chittoor, Sanjivavya's speech in Chittoor, a'l varieties of speeches are given in the Madras papers In the papers concerned, election campaigns even the opposite views are given Even if it is a Congress paper, the opposition views are also given That is done in most of the newspapers Not so much in the Communist papers, because they give only one side of the picture, not what is said by the other side

## (Interruption by Shri Bhupesh Gupta)

They are entitled to do that I mean I don't object to that After all they are party papers and I feel they are entitled to do that I cannot find fault with them and if they sponsor a Communist candidate, they can certainly campaign only for that candidate.

SHRI BHUPESH GUPTA Dr Gopala Reddi, do you know that your speeches were not reported?

Dr. B GOPALA REDDI: I don't want them to be reported

SHRI BHUPESH GUPTA: Not in the bourgeois press'

DR. B GOPALA REDDI Anyway,

THE VICE-CHAIRMAN (SHRI M. P BHARGAVA) Are you likely to take more time?

DR B GOPALA REDDI Another ten minutes.

THE VICE-CHAIRMAN (SHRI M. P BHARGAVA): Is the House agreeable to sit for ten more minutes?

SEVERAL HON MEMBERS Yes

SHRI BHUPESH GUPTA. With this reservation

THE VICE-CHAIRMAN (SHPI M P BHARGAVA) Go ahead

SHRI BHUPESH GUPTA. Sir, with this reservation that he throws good light on the subject and gives us some assurance

SHRI SHEEL BHADRA YAJEE.
And do not call us bourgeous

DR B GOPALA REDDI: The press, Sir, on the whole, has done well and I want it to do even better, and I want it to reach as many people as possible in the coming years. I want the press to become a first-class press and I want the papers to increase their circulations and build up much larger circulations and things like that.

As far as mischief is concerned, whenever there is provincial trouble, some boundary question or language question, it is not the monopolist press alone whi h is to blame. Much more are the small district papers to blame. They are responsible 'The taluka paper is responsible and the district paper is responsible and the provincial paper is responsible. Quite often the bigger papers act in a more restrained manner than the provincial, the trict and taluka papers Being very much more alive to the situation developing there in that area, they are more irresponsible and the monopoly [Dr. B. Gopala Reddi.]

papers or the daily papers or the metropolitan papers, are more restrained. and they do not indulge in excesses. Mr. Arora brought in this question of the monopolist press trying to foment trouble in communal matters, in questions of language and things like that, whether it be in Bengal or Assam or Maharashtra or Gujarat on a boundary question or a language question. But these papers as a whole, if they are responsible,-they are all responsible. 1 can tell you that-the bigger papers act in a more restrained manner than the smaller papers, the provincial and district papers. If monopoly is there. it is bad. Which paper is doing greater harm is a different question and it need not be linked up with this question. Anyway, without going further into this question, mav say that I am really not fully convinced that the reader has no choice of newspapers. Somebody said that in England also they went into this question as to what is monopoly, what constitutes a mono-They generally said that if poly. some factory manufactured, say, onethird or 33 1|3 per cent. of the articles consumed by the people, then that factory can be said to have got monopoly of it. It need not be 50 per cent. Even 33 1 3 per cent of consumer goods consumed in the country, if that much is made by one factory or company, then that would be a monopoly.

SHRI BHUPESH GUPTA: What about economic power?

DR. B. GOPALA REDDI: Now as it is it has just touched about 10 ner cent. It is not anywhere near that 33 1|3 per cent limit, or one-third of the entire newspaper circulation. Therefore, to say that there is monopoly, that they are trying to corrupt public opinion, that they are a danger to democracy and all that, is, I would say, to exaggerate it a little.

SHRI BHUPESH GUPTA: Mr. Ashoke Sen said it. Mr. Krishna Menon said it. Pandit Jawanarlal Nehru said it and the Press Commission said it.

DR. B. GOPALA REDDI: The Press Commission said it. And ultimately the Press Commission, what did they say?

SHRI BHUPESH GUPTA: Mr. Ashoke Sen said it.

DR. B. GOPALA REDDI: I also say it. (Interruptions.) And if there is monopoly, we will certainly deal with it. We are certainly trying to set up a Press Council.

SHRI AKBAR ALI KHAN: There was the question about economic concentration also regarding these papers.

DR. B. GOPALA REDDI: Economic concentration there is among other industries also. After all, this is a small industry, whereas you have the textile industry, the sugar, cement, iron and steel and other industries. Economic power is there in all these also.

SHRI A. D. MANI: Will the hon. Minister throw some light on the assistance which the Government proposes to give to the small and mediumcompetition size papers to face this which they have to on account of the failure of the price-page which could not stand the test of the Constitution? The price-page schedule was cut down and so the small papers are now facing the flerce competition of the monopoly papers. So what kind of an assistance the Government propose to give to these small medium-size papers?

Dr. B. GOPALA REDDI: This is a matter about which I would like to consult my hon friend Mr. A. D. Mani himself and his colleagues in the press ndustry. After all, it is a very complicated question. It is easy to say: you better give them advertisement.

Shri BHUPESH GUPTA: May I inform Dr. Gopala Reddi that Dr. Keskar stated that of the Rs. 18 lakhs worth of advertisement given by the Central Government, excluding that of the Railways, only Rs. 4 lakhs went

to the language papers. That certainly is not in keeping with the letter or the spirit of the recommendation of the Press Commission.

Dr. B. GOPALA REDDI: As soon as I came to the Ministry, I asked my officers to increase the advertisements given to the newspapers and within the next two or three years....

SHRI BHUPESH GUPTA: Three years?

Dr. B. GOPALA REDDI: Yes, in two or three years they will reach parity with English papers.

SHRI AKBAR ALI KHAN: Provided they are nationalistic and not communal.

SHRI BHUPESH GUPTA: Yes, a paper edited by Shri Akbar Ali Khan.

Dr. B. GOPALA REDDI: We are trying to do what we can do to help the language papers.

SHRI A. D. MANI: The small papers.

Shri B. GOPALA REDDI: There again my difficulty comes. A small paper has not a large circulation. It is a district paper or a provincial paper. How can we give advertisement to it and how much? That is a matter which I will have to consider very deeply. I will consult Mr Mani and others and.....

SHRI BHUPESH GUPTA: Why not consult me also?

SHRI AKBAR ALI KHAN: Yes, Mr. Gupta also.

SHRI BHUPESH GUPTA: I was an editor of a daily paper. I was the editor of a weekly paper. Why not consult me also? What have I done? Is it political prejudice or what?

Dr. B. GOPALA REDDI: Anyway, we are constantly looking into the figures and we are anxious to see that as many papers as possible come to

exist. The sma'l papers also have got the right to exist. We will certainly see and when we are convinced, we will bring it to the notice of the Press Council. After all, the Press Commission said: "Bring it to the notice of the Press Council". I am prepared to do that. We are setting up the Press Council very soon and I hope there will be unanimity of opinion, though of course . . .

SHRI ARJUN ARORA: How soon will this "very soon" be.

Dr. B. GOPALA REDDI: Say, four to five months.

SHRI BHUPESH GUPTA: Do I get the assurance, Sir, that the Opposition will be consulted?

Dr. B. GOPALA REDDI: Yes, of course, when the Bill comes up . . .

SHRI BHUPESH GUPTA: No. no. Before the Bill comes up.

DR. B. GOPALA REDDI: I give no assurance on that matter. Let us see.

SHRI BHUPESH GUPTA: You said you are sympathetic to consultation.

Dr. B. GOPALA REDDI: We will consult all possible interests in the matter.

SHRI BHUPESH GUPTA: You are a cultured man, Mr. Gopala Reddi. You were in Shantiniketan. Why not you consult us?

DR. B. GOPALA REDDI: We will set up the Press Council and when we are convinced of it, we will certainly bring it to the notice of the Press Council and it will go into this question. Therefore, just now I do not feel that there is room for accepting this Resolution and then have a sort of enquiry Parliamentarians, fifteen fifteen Members of Parliament, into the question of monopolies in the press and so on. After all, we are also anxious to see that we keep under check these tendencies, this potential tendencies of

[Dr. B. Gopala Reddi.] the concentration of power and things like that. Therefore, I would request Mr. Arora to withdraw his Resolution and trust us to act in the matter as best as we can. We shall see and we shall also from time to time, examine the figures. As I said at the beginning, nothing much has happened between 1954 and 1962. We shall set up—the Press Council very soon—ind it will come into being and it will go into the matter. Thank you.

SHRI BHUPESH GUPTA: I would like to know from the hon. Minister if he is aware that some of these newspaper owners have their foreign offices in London and other places? For example, the 'Ananda Bazar Patrika' has its office in London and they have got foreign exchange and that money is spent there and wasted in some cases. And recently Mr. Sirkar, the owner of this Japer, was there and in a few weeks he spent £800 there. All these things are nappening. Is the hon. Minister aware of all that?

Dr. B. GOPALA REDDI: They have foreign correspondents, I know, I mean some of these leading  $n \in ws$ -papers.

Shri BHUPESH GUPTA: Shri Ashoke Sirkar went to London. I had it from people who were in London, and when he was in London—he is the owner of the Ananda Bazar Patrika Limited and the Hindustan Standard papers . . .

SHRI M. H. SAMUEL: This question hardly arises now.

SHRI BHUPESH GUPTA: It does arise because the concentration is such that . . .

SHRI SHEEL BHADRA YAJEE: Are we discussing West Bengal politics now? The controversy between Mr. Gupta and Mr. Ashoke Sirkar and their foreign exchange money need not be brought in here.

SHRI BHUPESH GUPTA: It does not suit you, it suits me.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, you cannot refer to persons who are not here.

Shri Bhupesh Gupta: What are you saying, Sir? We can If we can discuss Dalmia Jain, why not this? How could we discuss the L.I.C. Guestion on Feroze Gandhi's motion? This is a new ruling you are giving. Anyway, the proprietor of the Ananda Bazar Patrika Limited was in London and he spent foreign exchange to the extent of £800 and money shifted there.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned till 11 a.m. on Monday, the 27th August

The House then adjourned at ten minutes past five of the clock till eleven of the clock on Monday the 27th August 1962